

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.10 of 2025 (SZ)

T.Balu,
S/O Thangavelu,
No.245, Arthanary Gounder Street,
Meyyanur, Salem-636 004.
Email: Sukumar.rose@gmail.com
Ph. 9443344446

... Appellant

Vs

1. State Level Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No.327 Metros, 9th Floor, Anna Salai,
Nandanam, Chennai- 600 035
Email: seiaamstn@gmail.com
Phone No. 044-24359973

... Respondents

INDEX

S.NO.	DESCRIPTION	PG. NO.
1.	Counter Affidavit Filed on Behalf of Seiaa – Tamil Nadu, The 1st Respondent	1-10
2.	Annexures	11-103

Dated at Chennai on this the 17th Day of August, 2025



Counsel for 1st Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.10 of 2025 (SZ)**

T.Balu,
S/O Thangavelu,
No.245, Arthanary Gounder Street,
Meyyanur, Salem-636 004.
Email: Sukumar.rose@gmail.com
Ph. 9443344446

... Appellant

Vs

1. State Level Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No.327 Metros, 9th Floor, Anna Salai,
Nandanam, Chennai- 600 035
Email: seiaamstn@gmail.com
Phone No. 044-24359973

... Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU,
THE 1st RESPONDENT**

I, A.R. Rahul Nadh, I.A.S., aged about 37 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035, do hereby solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 1st Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office



**Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.**

**Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.**

2. I state that I have perused the appeal and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that the proponent T.Balu, had applied to SEIAA-TN for Grant of Environmental Clearance vide online proporsal no SIA/TN/MIN/431246/2023 dated 02.12.2024 for the Proposed quarry activity of rough stone over an extent of 1.00.0 Ha(Government lease land) at S.F Nos.146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu , project is covered under category “B2” of Item 1 (a) “Mining of Minerals Projects” of the to the EIA Notification,2006 as amended.
4. It is respectfully submitted that the proposal was placed in the 473rd meeting of SEAC held on 06.06.2024 and the Project Proponent made a presentation through his consultant during the meeting. Based on the presentation and details furnished by the project proponent, the Committee noted the following in the matter of dealing with the Environmental Clearances granted by the erstwhile DEIAA and decided to defer the proposal

“The MoEF & CC have issued an OM {F.No.IA3-22/11/2023-IA.III (E 208230)} dated 07.05.2024 has categorically informed that “...based on the representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above, the Ministry vide OM dated 15.03.2024 extended the time period for re-appraisal of ECs issued by DEIAA by a further period of six months till 27.10.2024....”



“...In view of the above direction of Hon’ble National Green Tribunal, it is hereby directed that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA...”

Accordingly, based on the MoEF & CC O.M F.NO.IA3-22/11/2023-IA.III (E208230) dated 7th May, 2024, **the Environment Clearances granted by the DEIAA dated. 05.12.2018 stands invalidated and revoked.**

However, **this proposal is eligible for reappraisal, vide S.O. 1807 (E) dated 12.04.2022** subject to **availability of project life as laid down in the Mining Plan (or) Scheme of Mining** duly approved and renewed by the competent authority and mineable reserves.”

However, during the reappraisal, the Committee decided to defer the proposal for want of the following information:

“i) The project proponent shall furnish a letter from the AD (Mines) giving the details of the period in which the mining operations were stopped and present physical conditions of the mine including any violations carried out by the PP in the proposal under consideration.

ii) The project proponent shall submit a Certified Compliance Report for the previous EC obtained from DEIAA dated.05.12.2018.

On receipt of the same, further deliberations shall be done. The proponent is advised to submit the details within a period of 30 days failing which the proposal will be automatically delisted from the PARIVESH Portal.”

5. It is respectfully submitted that the proposal was placed in the 510th meeting of SEAC held on 14.11.2024 Based on the presentation and documents submitted, the SEAC decided to not recommend the proposal. The committee observed the following



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

Member Secretary
 STATE LEVEL ENVIRONMENT IMPACT
 ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035

“1. The applied area is a hillock exhibiting elevated terrain with an altitude ranging from 268m to 264m from the MSL.

2. From Kml, it is has been noticed that habitation/hamlets are located within 300m radius.



Hence, this proposal attracts the following legal implications:

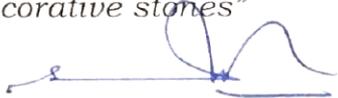
As per the amendment to Tamil Nadu Minor Mineral Concession Rules, 1959 issued vide G.O.Ms.No.88 Industries (MMC.1) Department dated 18.10.2002, sub-rule 1-A has been inserted to rule 36 which reads as follows:

“(a). No lease shall be granted for quarrying **stone** within 300 meters (three hundred meters) from any **inhabited site**.”

The terminology of ‘**stone**’ and ‘**inhabited site**’ are defined in sub-rule of TNMMCR 1959 as follows:

“(ii-a) ‘stone’ shall mean rough stones including khandas, boulders, size-reduced (broken or crushed) materials including metal jelly, ballasts, mill stones, hand chakais and building and road construction stones other than black, red, pink, grey, green, white or other coloured or multi coloured granites or any other rocks suitable for use as ornamental and decorative stones”

Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.


Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.

(iii) 'inhabited site' shall mean a village site or town site or a house site as referred to in the revenue records or a house site or layout approved by a Local Body or Town or Country or Metropolitan Planning Authority, where the said Body or Authority is created under a statute and empowered to approve such an area as a house site or layout area.

Similarly, Rule 36 (1-A) (c) also indicates

".... No new layout, building plans falling within 300 metres from any quarry should be given approval by any agency unless prior clearance of the Director of Geology and Mining is obtained. On receipt of proposals for according clearance, the Director of Geology and Mining (DGM) shall decide upon the continuance or closure, as the case may be of any quarry which is situated within 300 metres from the now layout, building sought for such ,clearance....".

2. The following are observed from the structure study report submitted by the PP,

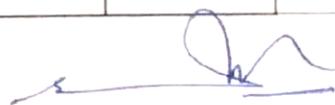
Structure Numbers	Distance & Direction from the project site	Structure Details and Usage Purpose	Type of Structure Structures (Kutchu/ Brick/ Cement/ RCC/ Framed Structures)	No. of Occupants	Structure belongs to owner (Yes/No)	Remarks
0-50m - Nil						
1	80m - SE	Shed	Sheet & Brick Structure	Nil	No	Used to store agricultural products
2	90m - SE	Shed	Sheet & Brick Structure	Nil	No	Used for Storage purpose



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

Member Secretary
 STATE LEVEL ENVIRONMENT IMPACT
 ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

3	130m East	Shed	Sheet & Brick Structure	1 No	No	Used to store agricultural products
4	150m East	Temple	Brick Structure	Nil	No	Used to worship
5	160m South	Houses & Allied Structure 7 Houses and 9 Allied structures like rest room and cattle sheds	Concrete structure & Sheet structures	10 Nos	No	4 Nos of from this occupants are working in the crusher and mines
6	170m West	Shed	Sheet Structure	2 Nos	No	Used for Storage purpose
7	170m SE	Farm House & overhead tank	Concrete Structure	2 Nos	No	Occasional staying to maintain his Agri land
8	190m North	Mines Shed	Sheet Structure	3 Nos	No	Used to store mines equipment
9	190m SE	Farm Houses	Concrete Structure	3 Nos	No	1 person staying regularly to maintain the house



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

சென்னை மாநகராட்சி
 மாநகராட்சி அமைச்சர் அலுவலகம்
 மாநகராட்சி அமைச்சர் அலுவலகம்
 மாநகராட்சி அமைச்சர் அலுவலகம்

10	190m SW	House	Concrete Structure	2 Nos	No	Mines supervisor & technician staying in rental basis
11	200-NE	Shed	Sheet Structure		No	Used to store agricultural products
12	250m NE	Storage Shed	Sheet & Brick Structure		No	Used for Storage purpose- No Stay
13	240m East	Farmhouse	Concrete Structure	3 Nos	No	Used to store agricultural products
14	260m East	Farmhouse	Concrete Structure	2 Nos	No	Used to store agricultural products
15	270m East	Farmhouse	Concrete Structure	3 Nos	No	Used to store agricultural products

4. From the Certified Compliance Report obtained from the IRO, MoEF&CC, it is ascertained that the PP had violated (or) non-complied many of the EC conditions as pointed out by the IRO/MoEF & CC including non-formation of the benches for ensuring the safety in such a hilly deposit, during the mining operations carried out in the earlier EC period.

Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.


Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.

Besides the above, the SEAC noted from the following extracts of the Judgement pronounced by the Honorable MR. JUSTICE G.R. SWAMINATHAN vide the cases pertaining to W.P.(MD)No.18575 of 2019 and W.P.(MD)No.13406 of 2020,

“.....Mountains, forests, hills, hillocks and rivers are Nature's gifts and it is the duty of the Government and the administration to ensure that they are preserved for future generations. This principle of inter-generational equity has been highlighted in a catena of cases. At the same time, we cannot lose sight of the harm caused to the present generation.....”

“.....When we speak of the right to environment, it means that one has the right to retain the advantages and benefits conferred naturally on the environment. It must be conceded that no right can be enforced absolutely. Need may often arise to balance the said right with the right to development. But then the onus lies on the executive to demonstrate that there is a need to subordinate the right to environment to the right to development.....”

“.....**it has been contended that the land in question is a poramboke** and that the mining activity will not have any adverse impact on the surroundings. This justification is absolutely insufficient. **Poramboke land cannot be arbitrarily given away for private exploitation by the Government.....”**

5. It is respectfully submitted that the subject was placed in the 774th SEIAA meeting held on 27.11.2024. After detailed discussions, the Authority decided to accept SEAC decision and decided not to recommend the project for the following reasons.

“1.KML indicates that this project is vulnerable, ecologically sensitive, and could impact agricultural activities and the livelihoods of local communities.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

2. *The site is situated close to the Reserve Forest, and as a result, the mining activity is likely to impact the forest.*

3. *The mining activity may cause soil erosion, changes in underground water, and alteration of drainage patterns.*

4. *It has been noticed that, the habitation/hamlets are located within 300m radius."*

6. It is respectfully submitted that the rejection letter has been awarded to the Project Proponent Vide EC Identification No. EC23C0108TN5871605N dated 29.11.2024.

7. It is respectfully submitted that the Project Proponent, has requested to reappraise the proposed project vide letter dated 16.12.2024.

8. It is respectfully submitted that the subject was placed in the 792nd meeting of SEIAA held on 03.02.2024 and after discussed in detail the Authority decided to give an opportunity for the PP for personal hearing on 03.03.2025 at 11.30 A.M. and to review the additional details/documents & justification, if any.

9. It is respectfully submitted that the subject was placed in the 799th meeting of SEIAA held on 03.03.2025. The Project Proponent appeared before the Authority on 03.03.2025 at 11:00 AM. During the personal hearing, the Authority noted that the *Project Proponent has not furnished any additional documents to reconsider the proposal.* The Project Proponent requested additional time to submit the documents for reconsideration. Hence, the Authority decided to defer the proposal until the submission of documents by the PP.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.

10. It is respectfully submitted that the subject was placed in the 805th meeting of SEIAA held on 03.04.2025. The Authority examined the reply submitted by the Project Proponent. After detailed deliberations, the Authority decided to reject the request of the proponent as dwelling units & Houses are located within 300m radius from the proposed project site. That alone is a legal bar against the grant of EC apart from the previously noted environmental concerns which remain unaltered. Further the authority also noted that there is no other justification of any nature borne out by the additional documents given by the Proponent that warrants a grant of EC.

11. It is respectfully submitted that the rejection letter of the representation letter dated 16.12.2024 was awarded vide Letter No. SEIAA-TN/F.No.10864/2024 dated 05.06.2025

It is therefore prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

Solemnly affirmed in Chennai

Before me,

On this the 4th day of June 2025

signed his name in my presence

Advocate, Chennai

STATE LEVEL ENVIRONMENT IMPACT
 ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.



Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Level Expert Appraisal
 Committee(SEAC),
 TAMIL NADU)



**Minutes of 473rd SEAC Meeting State Level Expert Appraisal Committee meeting
 held from 06/06/2024 to 06/06/2024**

Date: 20/06/2024

MoM ID: EC/MOM/SEAC/487663/6/2024

Agenda ID: EC/AGENDA/SEAC/487663/6/2024

Meeting Venue: Panagal Maaligai

Meeting Mode: Hybrid

Date & Time:

06/06/2024	11:00 AM	06:00 PM
------------	----------	----------

1. Opening remarks

The 473rd meeting of the State Expert Appraisal Committee (SEAC) held on 06.06.2024 (Thursday) at SEIAA Conference Hall, 2nd Floor, Panagal Maligai, Saidapet, Chennai 600 015 for consideration of Mining Projects.

2. Confirmation of the minutes of previous meeting

The minutes of the 472nd SEAC meeting held on 31.05.2024 were circulated to the Members in advance and as there were no remarks, the Committee decided to confirm the minutes.

3. Details of proposals considered by the committee

Day 1 -06/06/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Ordinary Earth Quarry of Thiru. R.Boopalan by BOOPALAN R located at THIRUVALLUR,TAMIL NADU			
Proposal For		Mining EC Under 5 Ha	
Proposal No	File No	Submission Date	Activity (Schedule Item)

	information/monitoring reports.
1 4.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
1 5.	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the SEAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
1 6.	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
1 7.	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
1 8.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

T.Babu Rough stone quarry project at Deevattipatti Village, Kadaiyampatti Taluk, Salem District by THANGA VEL BALU located at SALEM,TAMIL NADU			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/TN/MIN/431246/2023	10864	05/06/2024	Mining of minerals (1(a))

3.6.2. Project Salient Features

null

3.6.3. Deliberations by the committee in previous meetings

N/A

3.6.4. Deliberations by the SEAC in current meetings

<p>The SEAC noted the following:</p> <ol style="list-style-type: none"> 1. The Project Proponent, Thiru.T.Balu has applied for Environmental Clearance for the Proposed Rough stone quarry lease over an extent of 1.00.0Ha at SF.Nos. 146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu.

2. It is a Government Poramboke land.
3. The proposed quarry/activity is covered under Category “B2” of Item 1(a) “Mining Projects” of the Schedule to the EIA Notification, 2006.
4. **Earlier, the PP has obtained Environmental Clearance from EC: Lr. No. DEIAA-DIA/TN/MIN/19036/2018-SLM-EC.No.65/2018, Dated: 05.12.2018 for the period of 10 years.**
5. Date of Lease execution: 20.07.2019.
6. Date of application for the Reappraisal: 17.01.2023
7. The proposed quarry/activity is covered under Category “B2” of Item 1(a) “Mining Projects” of the Schedule to the EIA Notification, 2006.

Now the proposal was placed in the 473st SEAC meeting held on 06.06.2024. Based on the presentation and details furnished by the project proponent, the Committee noted the following in the matter of dealing with the Environmental Clearances granted by the erstwhile DEIAAs:

1. **The MoEF & CC have issued an OM {F.No.IA3-22/11/2023-IA.III (E 208230)} dated 07.05.2024** has categorically informed that

“...based on the representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above, the Ministry vide OM dated 15.03.2024 extended the time period for re-appraisal of ECs issued by DEIAA by a further period of six months till 27.10.2024....”

“...In view of the above direction of Hon’ble National Green Tribunal, it is hereby directed that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA...”

Accordingly, based on the MoEF & CC O.M F.NO.IA3-22/11/2023-IA.III (E208230) dated 7th May, 2024, **the Environment Clearances granted by the DEIAA dated. 05.12.2018 stands invalidated and revoked.**

However, **this proposal is eligible for reappraisal, vide S.O. 1807 (E) dated 12.04.2022** subject to **availability of project life as laid down in the Mining Plan (or) Scheme of Mining** duly approved and renewed by the competent authority and mineable reserves.

However, during the reappraisal, the Committee decided to call for the following details from the project proponent to consider the proposal for appraisal:

- i) The proponent shall furnish a letter from the AD (Mines) giving the details of the period in which the mining operations were stopped and present physical conditions of the mine including any violations carried out by the PP in the proposal under consideration.
- ii) The project proponent shall submit a Certified Compliance Report for the previous EC obtained from DEIAA dated.05.12.2018.

On receipt of the same, further deliberations shall be done.

2.	a time bound manner shall implement these conditions.
1 3.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
1 4.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
1 5.	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the SEAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
1 6.	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
1 7.	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
1 8.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

T.Babu Rough stone quarry project at Deevattipatti Village, Kadaiyampatti Taluk, Salem District by THANGA VEL BALU located at SALEM,TAMIL NADU			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/TN/MIN/431246/2023	10864	05/06/2024	Mining of minerals (1(a))

3.3.2. Project Salient Features

null

3.3.3. Deliberations by the committee in previous meetings

Date of SEAC 1 :06/06/2024

Deliberations of SEAC 1 :**The SEAC noted the following:**

1. The Project Proponent, Thiru.T.Balu has applied for Environmental Clearance for the Proposed Rough stone quarry lease over an extent of 1.00.0Ha at SF.Nos. 146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu.
2. It is a Government Poramboke land.
3. The proposed quarry/activity is covered under Category “B2” of Item 1(a) “Mining Projects” of the Schedule to the EIA Notification, 2006.
4. **Earlier, the PP has obtained Environmental Clearance from EC: Lr. No. DEIAA-DIA/TN/MIN/19036/2018-SLM-EC.No.65/2018, Dated: 05.12.2018 for the period of 10 years.**
5. Date of Lease execution: 20.07.2019.
6. Date of application for the Reappraisal: 17.01.2023
7. The proposed quarry/activity is covered under Category “B2” of Item 1(a) “Mining Projects” of the Schedule to the EIA Notification, 2006.

Now the proposal was placed in the 473st SEAC meeting held on 06.06.2024. Based on the presentation and details furnished by the project proponent, the Committee noted the following in the matter of dealing with the Environmental Clearances granted by the erstwhile DEIAAs:

1. **The MoEF & CC have issued an OM {F.No.IA3-22/11/2023-IA.III (E 208230)} dated 07.05.2024** has categorically informed that

“...based on the representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above, the Ministry vide OM dated 15.03.2024 extended the time period for re-appraisal of ECs issued by DEIAA by a further period of six months till 27.10.2024....”

“...In view of the above direction of Hon’ble National Green Tribunal, it is hereby directed that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA...”

Accordingly, based on the MoEF & CC O.M F.NO.IA3-22/11/2023-IA.III (E208230) dated 7th May, 2024, **the Environment Clearances granted by the DEIAA dated. 05.12.2018 stands invalidated and revoked.**

However, **this proposal is eligible for reappraisal**, vide **S.O. 1807 (E) dated 12.04.2022** subject to **availability of project life as laid down in the Mining Plan (or) Scheme of Mining** duly approved and renewed by the competent authority and mineable reserves.

However, during the reappraisal, the Committee decided to call for the following details from the project proponent to consider the proposal for appraisal:

- i) The proponent shall furnish a letter from the AD (Mines) giving the details of the period in which the mining operations were stopped and present physical conditions of the mine including any violations carried out by the PP in the proposal under consideration.
- ii) The project proponent shall submit a Certified Compliance Report for the previous EC obtained

from DEIAA dated.05.12.2018.

On receipt of the same, further deliberations shall be done.

3.3.4. Deliberations by the SEAC in current meetings

The SEAC noted the following:

1. The Project Proponent, Thiru.T.Balu has applied for Environmental Clearance for the proposed rough stone quarry lease over an extent of 1.00.0Ha at SF.Nos. 146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu.
2. It is a Government Poramboke land.
3. The proposed quarry/activity is covered under Category “B2” of Item 1(a) “Mining Projects” of the Schedule to the EIA Notification, 2006.
4. **Earlier, the PP has obtained Environmental Clearance from EC: Lr. No. DEIAA-DIA/TN/MIN/19036/2018-SLM-EC.No.65/2018, Dated: 05.12.2018 for the period of 10 years.**
5. Date of Lease execution: 20.07.2019.
6. Date of application for the Reappraisal: 17.01.2023

Now the proposal was placed in the 473st SEAC meeting held on 06.06.2024. Based on the presentation and details furnished by the project proponent, the Committee noted the following in the matter of dealing with the Environmental Clearances granted by the erstwhile DEIAAs:

1. **The MoEF & CC have issued an OM {F.No.IA3-22/11/2023-IA.III (E 208230)} dated 07.05.2024** has categorically informed that

“...based on the representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above, the Ministry vide OM dated 15.03.2024 extended the time period for re-appraisal of ECs issued by DEIAA by a further period of six months till 27.10.2024....”

“...In view of the above direction of Hon’ble National Green Tribunal, it is hereby directed that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA...”

Accordingly, based on the MoEF & CC O.M F.NO.IA3-22/11/2023-IA.III (E208230) dated 7th May, 2024, **the Environment Clearances granted by the DEIAA dated. 05.12.2018 stands invalidated and revoked.**

However, **this proposal is eligible for reappraisal**, vide **S.O. 1807 (E) dated 12.04.2022** subject to **availability of project life as laid down in the Mining Plan (or) Scheme of Mining** duly approved and renewed by the competent authority and mineable reserves.

However, during the reappraisal, the Committee decided to call for the following details from the project proponent to consider the proposal for appraisal:

- i) The proponent shall furnish a letter from the AD (Mines) giving the details of the period in which

the mining operations were stopped and present physical conditions of the mine including any violations carried out by the PP in the proposal under consideration.

- ii) The project proponent shall submit a Certified Compliance Report for the previous EC obtained from DEIAA dated.05.12.2018.

Now the proposal was placed in 510th SEAC meeting held on 14.11.2024.

The PP has submitted the additional details as follows,

Sl.No	Additional Details raised by SEAC	Reply from PP
1.	The Proponent shall Submit a Certified Compliance Report for the Previous E C Obtained.	I have obtained Certified Compliance report from the IRO, MoEF & CC, Chennai Vide Letter No EP/12.1/2024-25/SEIAA/69/TN/ 1341 dated: 02.09.2024 The Details of the CCR along with the action taken for the noncompliance is enclosed as Annexure – 1
2.	The Proponent Shall furnish a letter from the AD (Mines) giving the details of the period in which the mining operations were stopped and present physical conditions of the mine including any violations carried out by the PP in the proposal under consideration.	PP has obtained letter for AD (Mines) vide letter no. Roc.No.720/2023/Mines-A dated: 26.09.2024.

The PP has made a detailed presentation on the proposed quarry site & operations.

While observing the presentation made by the PP, the SEAC have deliberated the following points:

1. The applied area is a hillock exhibiting elevated terrain with an altitude ranging from 268m to 264m from the MSL.
2. From Kml , it is has been noticed that habitation/hamlets are located within 300m radius.

Hence, this proposal attracts the following legal implications:

As per the amendment to Tamil Nadu Minor Mineral Concession Rules, 1959 issued vide G.O.Ms.No.88 Industries (MMC.1) Department dated 18.10.2002, sub-rule 1-A has been inserted to rule 36 which reads as follows:

*“(a). No lease shall be granted for quarrying **stone** within 300 meters (three hundred meters) from any **inhabited site**.”*

The terminology of ‘stone’ and ‘inhabited site’ are defined in sub-rule of TNMMCR 1959 as follows:

“(ii-a) ‘stone’ shall mean rough stones including khandas, boulders, size-reduced (broken or crushed) materials including metal jelly, ballasts, mill stones, hand chakais and building and road construction stones other than black, red, pink, grey, green, white or other coloured or multi coloured granites or any other rocks suitable for use as ornamental and decorative

stones”

(iii) ‘inhabited site’ shall mean a village site or town site or a house site as referred to in the revenue records or a house site or layout approved by a Local Body or Town or Country or Metropolitan Planning Authority, where the said Body or Authority is created under a statute and empowered to approve such an area as a house site or layout area.

Similarly, Rule 36 (1-A) (c) also indicates

3. The following are observed from the structure study report submitted by the PP,

Structure Numbers	Distance & Direction from the project site	Structure Details and Usage Purpose	Type of Structure Structures (Kutch a/ Brick/ Cement/ RCC/ Framed Structures)	No. of Occupants	Structure belongs to owner (Yes/No)	Remarks
1	80m - SE	Shed	Sheet & Brick Structure	Nil	No	Used to store agricultural products
2	90m - SE	Shed	Sheet & Brick Structure	Nil	No	Used for Storage purpose
3	130m - East	Shed	Sheet & Brick Structure	1 No	No	Used to store agricultural products
4	150m - East	Temple	Brick Structure	Nil	No	Used to worship
5	160m - South	Houses & Allied Structure 7 Houses and 9 Allied structures like rest room and cattle sheds	Concrete structure & Sheet structures	10 Nos	No	4 Nos of from this occupants are working in the crusher and mines
6	170m -	Shed	Sheet Struc	2 Nos	No	Used for Stora

	West		ture			ge purpose
7	170m - S E	Farm House & overhead tank	Concrete Structure	2 Nos	No	Occasional staying to maintain his Agricultural land
8	190m - North	Mines Shed	Sheet Structure	3 Nos		Used to store mines equipment
9	190m - S E	Farm Houses	Concrete Structure	3 Nos		1 person staying regularly to maintain the house
10	190m - S W	House	Concrete Structure	2 Nos		Mines supervisor & technician staying in rental basis
11	200-NE	Shed	Sheet Structure	-		Used to store agricultural products
12	250m - N E	Storage Shed	Sheet & Brick Structure	-		Used for Storage purpose- No Stay
13	240m - East	Farmhouse	Concrete Structure	3 Nos		Used to store agricultural products
14	260m - East	Farmhouse	Concrete Structure	2 Nos	No	Used to store agricultural products
15	270m - East	Farmhouse	Concrete Structure	3 Nos	No	Used to store agricultural products

Besides the above, the SEAC noted from the following extracts of the Judgement pronounced by the Honorable MR.JUSTICE G.R.SWAMINATHAN vide the cases pertaining to W.P.(MD)No.18575 of 2019 and

W.P.(MD)No.13406 of 2020,

“.....Mountains, forests, hills, hillocks and rivers are Nature's gifts and it is the duty of the Government and the administration to ensure that they are preserved for future generations. This principle of inter-generational equity has been highlighted in a catena of cases. At the same time, we cannot lose sight of the harm caused to the present generation.....”

“.....When we speak of the right to environment, it means that one has the right to retain the advantages and benefits conferred naturally on the environment. It must be conceded that no right can be enforced absolutely. Need may often arise to balance the said right with the right to development. But then the onus lies on the executive to demonstrate that there is a need to subordinate the right to environment to the right to development.....”

*“.....it has been contended that the land in question is a poramboke and that the mining activity will not have any adverse impact on the surroundings. This justification is absolutely insufficient. **Poramboke land cannot be arbitrarily given away for private exploitation by the Government.....”***

Further, the SEAC have observed from the photographs enclosed in this minutes clearly show that a substantial part of the hillock had already been blasted away. Further the SEAC understood that permitting quarry operations to continue any further would lead to its total destruction of an important feature of the area.

Therefore, from the presentation made and documents submitted by the PP, the SEAC after having the detailed discussions and deliberations, decided **not to recommend** the proposal for Environmental Clearance.

3.3.5. Recommendation of SEAC

Not Recommended

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

K. Rajkumar, Rough stone and Gravel Quarry Project over an Extent of 1.24.1ha of Patta land in S.F.No. 380/2(P) of Peedampalli Village, Sulur Taluk and Coimbatore District, Tamil Nadu State. by KRISHNASWAMY RAJ KUMAR located at COIMBATORE,TAMIL NADU

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/TN/MIN/459734/2024	10658	20/03/2024	Mining of minerals (1(a))

3.4.2. Project Salient Features

File No	10658/2024	Category	B2
	SIA/TN/MIN/459734/2024, Dated: 24.01.2024		1(a)
Sl. No	Salient Features of the Proposal		

MINUTES

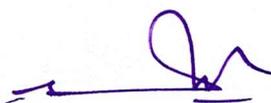
774th MEETING

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY-TAMIL NADU**

Date: 27.11.2024.

**MINUTES OF THE 774th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY HELD ON 27.11.2024.**

Agenda No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 773 rd meeting of the Authority held on 25.11.2024 & 26.11.2024.		The minutes of the 773 rd meeting of the Authority held on 25.11.2024 & 26.11.2024 was confirmed.
1.	Proposed Earth lease over an extent of 2.05.0Ha at SF.Nos.49/3 (Part) of Thoppampatty Village, Andipatti Taluk, Theni District, Tamil Nadu by Thiru.R.Ramar - For Environmental Clearance. (SIA/TN/MIN/ 174010/2020)	7886	<p>The authority noted that the subject was appraised at 510th SEAC meeting held on 14.11.2024. SEAC furnished its recommendations for grant of Environmental Clearance subject to the conditions stated therein. After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects, and to ensure sustainable, scientific and systematic mining, SEAC decided to grant Environmental Clearance for quantity of 23,556 m³ of Ordinary Earth & ultimate depth of mining up to 1.5m BGL for 5 Years and the annual peak production should not exceed 23,556m³ of Ordinary Earth. This is subject to the conditions imposed by SEAC, not the conditions stipulated by MOEF&CC in addition to the following conditions and the conditions stipulated in Annexure 'A' of this minutes.</p> <ol style="list-style-type: none"> 1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period. 2. The PP shall carry out the quarrying of Ordinary Earth only at the proposed



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

		<p>Latitude - and Longitude as per the approved mining plan.</p> <ol style="list-style-type: none"> 3. There should not be any damage to the trees, biodiversity, soil and soil organisms within and outside the project site. 4. No new roads or structures should be formed for the proposed project activity. 5. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of 2 Years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented. 6. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life. 7. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months. 8. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC.
--	--	---


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

		<p>9. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.</p> <p>10. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.</p> <p>11. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.</p> <p>12. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought</p>
--	--	--



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

			<p>to the notice of concerned authorities during inspections.</p> <p>13. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>
2.	<p>Proposed Rough stone & Gravel quarry lease area over an extent of Extent 2.15.00 Ha at S. F. No. 2/5, 2/8, 3/1 & 3/2 of Kottaiyur Village, Virudhunagar Taluk, Virudhunagar District, Tamil Nadu by Tmt. R. Boopathi - For Terms of Reference. (SIA/TN/MIN/430383/2023)</p>	10067	<p>The Authority noted that the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. SEAC has furnished its recommendations for granting Terms of Reference along with Public Hearing subject to the following conditions among others.</p> <ol style="list-style-type: none"> 1. As the proposed site lies @ 3.80 km (within 5km radius) from the Golwarpatti Dam, the Authority may write to the Directorate of Dam Safety, WRD, on the implications of proposed mining activity on dam safety and obtain the remarks within a period of 4 weeks. <p>The Authority after detailed discussions, decided to request the MS-SEIAA to write a letter to Dam Safety Directorate, WRD, for obtaining the above details as requested by the Committee in its 510th meeting of SEAC held on 14.11.2024.</p> <p>On receipt of the above, the authority may consider the issue of ToR.</p>


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

3.	<p>Proposed Rough stone & Gravel quarry lease over an extent of 2.65.0Ha (Patta Land) in S. F. No: 309/1, 309/2, 309/8 & 309/14A(Part), Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu by Mr. S. Nandakumar - For Environmental Clearance.</p> <p>(SIA/TN/MIN/436410/2023)</p>	10215	<p>The Authority noted that the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. SEAC decided to defer this proposal, seeking additional particulars as follows:</p> <p>(i) The PP shall complete land registration for all the survey nos. of the proposed mining area.</p> <p>(ii) As seen from the KML file, uploaded by the proponent in Parivesh portal, the National Highway is located within 500m. Therefore, the PP shall obtain specific remarks from the National Highway Authority on the implications of mining operations on the traffic on the Highway.</p> <p>(iii) As seen from the KML file, uploaded by the proponent in Parivesh portal, the police firing camp is located within 500m radius from the proposed site. Therefore, the PP shall obtain NOC from the Police Department for carrying out the quarrying activities involving the blasting operation. (i.e., Blasting Danger Zone as per the DGMS Circulars).</p> <p>Upon receipt of the above details, the SEAC will further deliberate on this project and decide the further course of action. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your</p>
----	--	-------	--



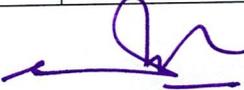
MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

			proposal will automatically get delisted from the PARIVRESH portal. The Authority noted the SEAC's decision.
4.	Existing Rough Stone quarry lease area over an extent of 1.00.0 Ha at S.F.No. 242/4 (Part) of Chennapalli Village, Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by Thiru. M. Selvakumar - For Environmental Clearance. (SIA/TN/MIN/429907/2023)	10077	The Authority noted that the subject was appraised in the 510 th meeting of SEAC held on 14.11.2024. SEAC decided to get the clarification of the concerned AD/Mines with a copy forwarded to the Commissioner of Geology & Mining, Guindy on the following: <ul style="list-style-type: none"> i. As the lease involves a mining operation proposed in Government Poramboke land & the lease is valid up to 22.11.2028 from the date of execution of the lease dated 23.11.2018, the AD is requested to offer his remarks on the following statement of the proponent that <i>"the lease period was expired 22.11.2023. Hence, I withdraw the proposal. So, please kindly accept the withdrawal request."</i> ii. Whether the lessee has carried out mining operations in terms of approved mining plan and conditions imposed in EC and whether any violations have been committed by the proponent The Committee decided to consider the PP's withdrawal request on receipt of the above details. The Authority noted the SEAC's decision.
5.	Existing Rough Stone Quarry lease over an extent of 2.19.5Ha S.F.No.1/22A, 1/23A, 1/24A, 1/25A & 1/26A,	10092	The Authority noted that the subject was appraised in the 510 th meeting of SEAC held on 14.11.2024. The Project proponent was present



MEMBER SECRETARY

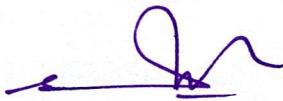


MEMBER



CHAIRMAN
SEIAA-TN

<p>Ragimanapalli, SF.No.270/2A2B, 270/2C1A(P) & 270/2C1B, Kurubarapalli Village, Krishnagiri Taluk, Krishnagiri District by Thiru. S.K. Nawab - For Environmental Clearance. (SIA/TN/MIN/431146/2023)</p>		<p>during the meeting. PP stated that the withdrawal is due to the following reasons:</p> <ol style="list-style-type: none"> The lease period expired on 25.11.2023. Mining operation in the proposed area has become uneconomical. <p>The Committee, after deliberations decided to recommend to SEIAA to accept the withdrawal request of the proponent.</p> <p>After the detailed discussions, the authority decided to obtain the following,</p> <ol style="list-style-type: none"> The PP shall submit Certified Compliance Report obtained from the office of the concerned DEE/TNPCB (or) IRO, MoEF & CC, Chennai and appropriate mitigating measures for the non-compliance items, if any. For the existing quarry, the PP shall obtain a letter from the concerned AD (Mines) which include the following information: <ol style="list-style-type: none"> Original pit dimension of the existing quarry Quantity achieved Vs EC Approved Quantity Balance Quantity as per Mineable Reserve calculated. Mined out Depth as on date Vs EC Permitted depth Details of illegal/illicit mining carried out, if any Non-compliance/Violation in the quarry during the past working.
---	--	---



MEMBER SECRETARY

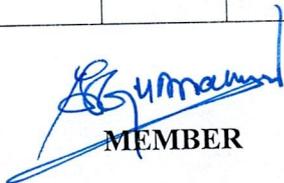


MEMBER


CHAIRMAN
SEIAA-TN

			<p>g) Quantity of material mined out outside the mine lease area (or) in the adjacent quarry/land.</p> <p>h) Existing condition of Safety zone/benches</p> <p>i) Details of any penalties levied on the PP for any violation in the quarry operation</p> <p>On receipt of the above details, the authority may consider the request for withdrawal of EC.</p>
6.	Existing Black Granite quarry lease over an extent of 3.70.0 ha in S.F.Nos. 91/2, 95/1A(Part), 95/1B, 95/2A, 95/2B, 95/2C & 97/1B (Part) Panchapalli Village, Palacode Taluk, Dharmapuri District, Tamil Nadu by Tvl. JR Granites Private Limited - For Environmental Clearance. (SIA/TN/MIN/452595/2023)	10543	<p>The Authority noted that the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. Based on PP's request, the Committee decided to provide additional time for furnishing the additional documents sought and to defer the proposal.</p> <p>The Authority noted the SEAC's decision.</p>
7.	Proposed Rough Stone Quarry and Gravel lease over an extent of 3.44.0 Ha (Patta Land) at S.F.Nos. 68/1 (Part) & 69 (Part) of Katteri Village, Uthangarai Taluk, Krishnagiri District, Tamil Nadu by Thiru. T. Raviganesan – For re-consideration based on Hon'ble NGT order dated.30.07.2024.	10111	<p>The authority noted that the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. During the meeting, the proponent submitted that the Mining Plan has been modified in such a way that the habitations on the Northern side, namely, Kottukarampatti & Southern side namely, Katteri are beyond 300m from the project site. In this connection, the Committee noted that the Modified Mining Plan Approval letter issued by the Deputy Director dated.10.09.2024 which has been submitted by the proponent vide his letter dated Nil received at the o/o SEIAA on 30.09.2024 & the Modified</p>


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

			<p>Mining Plan Approval letter which was submitted as a part of PPT presented today for the meeting contains two different year wise production schedules. The PP was therefore directed to submit the original copy of the Modified Mining Plan Approval letter issued by the Deputy Director & offer explanation for the two different letters submitted by them.</p> <p>The Authority noted the minutes of SEAC.</p>
8.	<p>Proposed Multi Colour Granite quarry lease (next scheme of mining) over an extent of 10.00.0 Ha in S.F. No: 884/1B, 1326, 1333/1A, 1B,2, 1334/1(P), 2(P), 3 and 1334/4 of Thiruthangal Village, Sivakasi Taluk, Virudhunagar District, Tamil Nadu by Tvl. G.P.K. Granite Industry - Terms of Reference. (SIA/TN/MIN/420761/2023)</p>	9880	<p>The SEIAA noted that the subject was placed in the 510th meeting of SEAC held on 14.11.2024 and the SEAC has furnished its recommendation for the grant of Terms of Reference with Public Hearing to the project subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Terms of Reference (ToR) along with Public Hearing for the quantity of RoM of 2,36,196 m³ of Granite which includes Granite recovery of 59,049 m³ (@ 25%) and Granite waste of 1,77,147 m³ (@ 75%) and the annual peak production of 12,264 m³ of granite for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the standard and specific conditions as recommended by SEAC, standard conditions stipulated by MoEF&CC in addition to the following conditions & the</p>



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

			<p>conditions mentioned in 'Annexure B' of this minutes.</p> <p>1. There should be no mental, physical, psychological and social disturbances to the students studying in the nearby school.</p>
9.	<p>Proposed Rough stone & Gravel quarry over an extent of 2.66.5 Ha at S.F.Nos. 200/1, 4A, 201/1, 2, 204/4, 6, 207/4A, 4B, 9 10, 11 & 12 in Udaiyalipatti Village, Kulathur Taluk, Pudukottai District, Tamil Nadu by Thiru. A. Urumaiya – forwarded to SEAC for action on District Collector's letter.</p>	9828	<p>The authority noted that the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. The SEAC examined the letter of District Collector, Pudukottai issued vide Rc.No.798/2024(G&M) dated.23.09.2024, wherein the District Collector has stated that based on the objection received, the DRO through his Proceedings Ni.Mu.D5/31022 dated.28.02.2023, has cancelled the Patta registered in the name of the PP for S.F.Nos.204/4, 204/6, 207/6A, 207/7, 207/9 & 213/2 and the Patta has been registered in the name of Thiru. V. Marimuthu.</p> <p>PP, who was present during the meeting stated that he was unaware of the Proceedings of DRO & as per the digital database of the Revenue Department, even now the S.F.Nos in question are registered in his name (Thiru.A.Urumaiya). The Committee, therefore directed that the PP shall furnish the details of all disputes, civil as well as revenue in respect of the above mentioned S.F.Nos during EIA presentation. Further, he should also submit the latest Patta for the above mentioned S.F.Nos.</p> <p>The Authority noted the minutes of SEAC.</p>



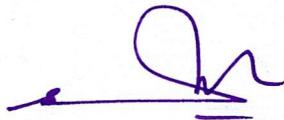
MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

10.	Proposed construction of "Central Square-Multimodal Integration and Development at Central Station area" at T.S.No.40/1, 41, 42, 43/1, 43/2, 43/5, 1269/4, 1271/1, 1271/2 Block No.7, 28 & 29, Ward No:59, EVR Periyarsalai, Veperiy Village, Poonamalle High Road, Chennai, Tamil Nadu by M/s. Chennai Metro Rail Limited – For Environmental Clearance (SIA/TN/INFRA2/401427/2022)	9315	The authority noted that the subject was appraised in the 510 th meeting of SEAC held on 14.11.2024. The PP made a request to defer the proposal since, the PP wanted to consult their legal wing and submit their remarks. Hence, SEAC decided to defer the proposal. The Authority noted the minutes of SEAC.																				
11.	<p><u>F.No.9622,9634 & 9635</u></p> <p>The project proponents Tmt. Selvi and Thiru. S. Uthirasami applied for prior Environmental Clearance for the following proposed Rough Stone and Gravel quarries located in Veppilai Village, Kadayampatti Taluk, Salem District, Tamil Nadu, to the State Level Environment Impact Assessment Authority – Tamil Nadu.</p> <table border="1" data-bbox="244 981 1466 1451"> <thead> <tr> <th>Sl. No.</th> <th>File No.</th> <th>Survey No.</th> <th>Case Number</th> <th>Rejection order</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>9634</td> <td>247/2</td> <td>Appeal No. 14 of 2024</td> <td>Letter No. SEIAA-TN/F.No.9634/2023 dated 20.12.2023</td> </tr> <tr> <td>2.</td> <td>9635</td> <td>248/1, 248/2 & 248/3</td> <td>Appeal No. 15 of 2024</td> <td>Letter No. SEIAA-TN/F.No.9635/2023 dated 27.10.2023</td> </tr> <tr> <td>3.</td> <td>9622</td> <td>246/3</td> <td>Appeal No. 16 of 2024</td> <td>Letter No. SEIAA-TN/F.No.9622/2023 dated 27.10.2023</td> </tr> </tbody> </table> <p>The above proposals were appraised during the 364th SEAC meeting held on 23.03.2023 and the 413th SEAC meeting held on 05.10.2023. Based on the presentation and documents furnished by the project proponents and the recommendations of the Sub-committee constituted by SEAC, the environmental settings of the proposed mining areas were assessed. SEAC decided to agree with the sub-committee's conclusion and recommended that Environmental Clearance (EC) not be granted for these projects.</p>			Sl. No.	File No.	Survey No.	Case Number	Rejection order	1.	9634	247/2	Appeal No. 14 of 2024	Letter No. SEIAA-TN/F.No.9634/2023 dated 20.12.2023	2.	9635	248/1, 248/2 & 248/3	Appeal No. 15 of 2024	Letter No. SEIAA-TN/F.No.9635/2023 dated 27.10.2023	3.	9622	246/3	Appeal No. 16 of 2024	Letter No. SEIAA-TN/F.No.9622/2023 dated 27.10.2023
Sl. No.	File No.	Survey No.	Case Number	Rejection order																			
1.	9634	247/2	Appeal No. 14 of 2024	Letter No. SEIAA-TN/F.No.9634/2023 dated 20.12.2023																			
2.	9635	248/1, 248/2 & 248/3	Appeal No. 15 of 2024	Letter No. SEIAA-TN/F.No.9635/2023 dated 27.10.2023																			
3.	9622	246/3	Appeal No. 16 of 2024	Letter No. SEIAA-TN/F.No.9622/2023 dated 27.10.2023																			



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

Subsequently, these subjects were placed before the Authority during its 611th meeting on 12.04.2023 and its 665th meeting on 26.10.2023. After deliberations, the Authority accepted SEAC's decision, rejected the proposals, and directed the Member Secretary, SEIAA-TN, to issue rejection letters to the proponents based on SEAC's minutes. The proposals were closed and recorded accordingly.

Rejection letters were subsequently communicated to the project proponents as mentioned above, and the files were closed and recorded. The project proponents appealed these rejections before the Hon'ble National Green Tribunal (SZ) in Appeal Nos. 14, 15, and 16 of 2024 respectively.

Meanwhile, SEIAA addressed a letter to the Tamil Nadu Dam Safety Organisation requesting information on the recommended safety distance around the Thoppiyar Dam from the proposed quarry boundary and the potential impact of quarrying activities on the dam's integrity, stability, and water flow. Details on the extent and capacity of the Amman Eri located in the Thoppiyar Hills were also requested in Letter No. SEIAA-TN/13/Legal/2024 dated 17.05.2024.

In response, the Executive Engineer, WRD, Upper Pennaiyar Basin Division, provided the following information in a letter dated 19.11.2024 to the Chief Engineer, WRD, Chennai Region, with a copy to SEIAA:

"The safety distance between the Dam and mining area is not specified in Dam documents But in general, the minimum distance from water body structures and mining area should be 500m vide as per the G.O.(Ms). No.244 Industries, Investment Promotion and Commerce (MMC.1) Department, Dated: 14.12.2022. However the mining operation near the water body and dam are not preferable for the over all integrity of the Dam site. Also it is stated that necessary studies have to be conducted by the experts for this proposed site to, evaluate the actual status. Based on the study report, the decision may be taken wheather the approval to be given or not.

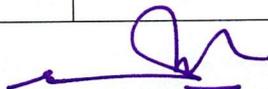
Amman Tank (Godupallam Tank) is under the control of Irrigation Section, Omalur, Stanley Sub Division, Mettur and Mettur Dam Division, Mettur of Water Resources Department. Hence the details of this tank are received from that concerned section and given here for kind information.

Extent of Amman Tank: 0.32 Sq.km

Capacity of Amman Tank: 15.44 Mc. Ft"

SEIAA produced the above letter during the hearing of Appeal Nos. 14, 15, and 16 of 2024 before the Hon'ble NGT (SZ) on 21.11.2024. The Hon'ble Tribunal ordered as follows:

"2. The learned counsel appearing for the SEIAA – Tamil Nadu has produced a communication vide Letter dated 19.11.2024 between the Executive Engineer, WRD, Upper Pennaiyar Basin Division, Dharmapuri and Chief Engineer, WRD, Chennai.



MEMBER SECRETARY



MEMBER



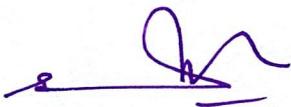
CHAIRMAN
SEIAA-TN

3. However, the same has not been filed in a manner known to law. He is directed to file it and serve a copy to the learned counsel appearing for the appellant.

4. In the meanwhile, let the SEIAA – Tamil Nadu also state the stand taken by them based on the above-referred letter.

5. Post the matter on 12.12.2024 for final hearing.”

The above subject was placed in the 774th authority meeting held on 27.11.2024. After detailed discussion, the Authority decided that the above court order may be forwarded to SEAC for seeking remarks.



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

Annexure 'A'**a) EC Compliance**

1. The Environmental Clearance is accorded based on the assurance from the project proponent that there will be full and effective implementation of all the undertakings given in the Application Form, Pre-feasibility Report, mitigation measures as assured in the Environmental Impact Assessment/ Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application.
2. All the conditions as presented by the proponent in the PPT during SEAC appraisal should be addressed in Full.
3. The proponent shall submit Compliance Reports on the status of compliance of the stipulated EC conditions including results of monitored data. It shall be sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA).
4. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

b) Applicable Regulatory Frameworks

5. The project proponent shall strictly adhere to the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002, Biological diversity Rules, 2004 & TN Forest Act, 1882 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter

c) Safe mining Practices

6. The AD/DD, Dept. of Geology & Mining shall ensure operation of the proposed quarry after the submission slope stability study conducted through the reputed research & Academic Institutions such as NIRM, IITs, NITS Anna University, and any CSIR Laboratories etc.
7. The AD/DD, Dept. of Geology & Mining & Director General of Mine safety shall ensure strict compliance and implementation of bench wise recommendations/action plans as



MEMBER SECRETARY



MEMBER



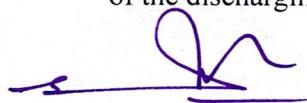
CHAIRMAN
SEIAA-TN

recommended in the scientific slope stability study of the reputed research & Academic Institutions as a safety precautionary measure to avoid untoward accidents during mining operation.

8. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and from forest boundaries or any other ecologically sensitive and archeologically important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.

d) Water Environment – Protection and mitigation measures

9. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area.
10. The proponent shall ensure that the activities do not impact the water bodies/wells in the neighboring open wells and bore wells. The proponent shall ensure that the activities do not in any way affect the water quantity and quality in the open wells and bore wells in the vicinity or impact the water table and levels. The proponent shall ensure that the activities do not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.
11. Water level in the nearest dug well in the downstream side of the quarry should be monitored regularly and included in the Compliance Report.
12. Quality of water discharged from the quarry should be monitored regularly as per the norms of State Pollution Control Board and included in the Compliance Report.
13. Rain Water Harvesting facility should be installed as per the prevailing provisions of TNMBR/TNCDBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
14. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA.
15. Regular monitoring of ground water level and water quality shall be carried out around the mine area during mining operation. At any stage, if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.



MEMBER SECRETARY



MEMBER

**CHAIRMAN
SEIAA-TN**

e) **Air Environment – Protection and mitigation measures**

17. The activity should not result in CO₂ release and temperature rise and add to micro climate alternations.
18. The proponent shall ensure that the activities undertaken do not result in carbon emission, and temperature rise, in the area.
19. The proponent shall ensure that Monitoring is carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.

f) **Soil Environment – Protection and mitigation measures**

20. The proponent shall ensure that the operations do not result in loss of soil biological properties and nutrients.
21. The proponent shall ensure that activity does not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soil and water.
22. The activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health.
23. Bio remediation using microorganisms should be carried out to restore the soil environment to enable carbon sequestration.
24. The proponent shall ensure that the mine restoration is done using mycorrhizal VAM, vermin-composting, Biofertilizers to ensure soil health and biodiversity conservation.
25. The proponent shall ensure that the topsoil is protected and used in planting activities in the area.
26. The proponent shall ensure that topsoil to be utilized for site restoration and Green belt alone within the proposed area.
27. The top soil shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geotextile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.
28. Activities should not result in invasion of site by exotic and alien plant and animal species and disturb the native biodiversity and soil micro flora and fauna.

MEMBER SECRETARY

MEMBER

CHAIRMAN
SEIAA-TN

g) Noise Environment – Protection and mitigation measures

29. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
30. The sound at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Hence, the PP shall ensure that the biological clock of the villages are not disturbed because of the mining activity.

h) Biodiversity - Protection and mitigation measures

31. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
32. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone. The proponent shall ensure that the activities in no way result in disturbance to forest and trees in vicinity. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem. The proponent shall ensure that the activity does not result in invasion by invasive alien species. The proponent shall ensure that the activities do not disturb the resident and migratory birds. The proponent shall ensure that the activities do not disturb the vegetation and wildlife in the adjoining reserve forests and areas around.
33. The proponent shall ensure that the activities do not disturb the agro biodiversity and agro farms. Actions to be taken to promote agroforestry, mixed plants to support biodiversity conservation in the mine restoration effort.
34. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
35. The proponent shall ensure that the activities do not impact green lands/grazing fields of all types surrounding the mine lease area which are food source for the grazing cattle.

i) Climate Change

36. The project activity should not in any way impact the climate and lead to a rise in temperature.
37. There should be least disturbance to landscape resulting in land use change, contamination and alteration of soil profiles leading to Climate Change.

MEMBER SECRETARY

MEMBER

**CHAIRMAN
SEIAA-TN**

38. Intensive mining activity should not add to temperature rise and global warming.
39. Operations should not result in GHG releases and extra power consumption leading to Climate Change.
40. Mining through operational efficiency, better electrification, energy use, solar usage, use of renewable energy should try to decarbonize the operations.
41. Mining Operation should not result in droughts, floods and water stress, and shortages, affecting water security both on site and in the vicinity.
42. Mining should not result in water loss from evaporation, leaks and wastage and should support to improve the ground water.
43. Mining activity should be flood proof with designs and the drainage, pumping techniques shall ensure climate-proofing and socio-economic wellbeing in the area and vicinity.
- j) Reserve Forests & Protected Areas**
44. The activities should provide nature based support and solutions for forest protection and wildlife conservation.
45. The project activities should not result in forest fires, encroachments or create forest fragmentation and disruption of forest corridors.
46. There should be no disturbance to the freshwater flow from the forest impacting the water table and wetlands.
47. The project proponent should support all activities of the forest department in creating awareness to local communities on forest conservation.
48. The project activities should not alter the geodiversity and geological heritage of the area.
49. The activities should not result in temperature rise due to increased fossil fuels usage disrupting the behaviour of wildlife and flora.
50. The activities should support and recognise the rights and roles of indigenous people and local communities and also support sustainable development.
51. The project activities should support the use of renewables for carbon capture and carbon storage in the project site and forest surrounds.
52. The project activities should not result in changes in forest structure, habitats and genetic diversity within forests.
- k) Green Belt Development**
53. The proponent shall ensure that in the green belt development more indigenous trees species (Appendix as per the SEAC Minutes) are planted.



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

54. The proponent shall ensure the area is restored and rehabilitated with native trees as recommended in SEAC Minutes (in Appendix).

l) Workers and their protection

55. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.

56. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.

57. The workers shall be employed for working in the mines and the working hours and the wages shall be implemented/enforced as per the Mines Act, 1952.

m) Transportation

58. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

59. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

n) Storage of wastes

60. The project proponent shall store/dump the waste generated within the earmarked area of the project site for mine closure as per the approved mining plan.

o) CER/EMP

61. The CER should be fully Implemented and fact reflected in the Half-yearly compliance report.

62. The EMP shall also be implemented in consultation with local self-government institutions & Govt. departments.

63. The follow-up action on the implementation of CER Shall be included in the compliance report.

p) Directions for Reclamation of mine sites

64. The mining closure plan should strictly adhere to appropriate soil rehabilitation measures to ensure ecological stability of the area. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration.

65. The proponent shall ensure that the mine closure plan is followed as per the mining plan and the mine restoration should be done with native species, and site restored to near original status. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.

66. A crucial factor for success of reclamation site is to select sustainable species to enable develop a self-sustaining eco system. Species selected should easily establish, grow rapidly, and possess good crown and preferably be native species. Species to be planted in the boundary of project site should be un palatable for cattle's/ goats and should have proven capacity to add leaf-litter to soil and decompose. The species planted should be adaptable to the site conditions. Should be preferably pioneer species, deciduous in nature to allow maximum leaf-litter, have deep root system, fix atmospheric nitrogen and improve soil productivity. Species selected should have the ability to tolerate altered pit and toxicity of and site. They should be capable of meeting requirement of local people in regard to fuel fodder and should be able to attract bird, bees and butterflies. The species should be planted in mixed association.

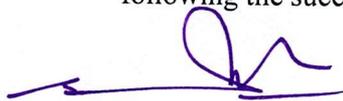
67. For mining area reclamation plot culture experiments to be done to identify/ determine suitable species for the site.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

68. Top soil with a mix of beneficial microbes (Bacteria/Fungi) to be used for reclamation of mine spoils. AM Fungi (Arbuscular mycorrhizal fungi), plant growth promoting Rhizo Bacteria and nitrogen fixing bacteria to be utilized.
69. Soil and moisture conservation and water harvesting structures to be used where ever possible for early amelioration and restoration of site.
70. Top soil is most important for successful rehabilitation of mined sites. Topsoil contains majority of seeds and plant propagation, soil microorganism, Organic matter and plant nutrients. Wherever possible the topsoil should be immediately used in the area of the for land form reconstruction, to pre mining conditions.
71. Over burdens may be analyzed and tested for soil characteristics and used in the site for revegetation. Wherever possible seeds, rhizome, bulbs, etc of pioneering spices should be collected, preserved and used in restoring the site.
72. Native grasses seeds may be used as colonizers and soil binders, to prevent erosion and allow diverse self- sustaining plant communities to establish. Grasses may offer superior tolerance to drought, and climatic stresses.
73. Reclamation involves planned topographical reconstruction of site. Care to be taken to minimize erosion and runoff. Topsoils should have necessary physical, chemicals, ecological, properties and therefore should be stored with precautions and utilized for reclamation process. Stocked topsoil should be stabilized using grasses to protect from wind. Seeds of various indigenous and local species may be broad casted after topsoil and treated overburden are spread.
74. Alkaline soils, acidic soils, Saline soils should be suitably treated/amended using green manure, mulches, farmyard manure to increase organic carbon. The efforts should be taken to landscape and use the land post mining. The EMP and mine closure plan should provide adequate budget for re-establishing the site to pre-mining conditions. Effective steps should be taken for utilization of over burden. Mine waste to be used for backfilling, reclamation, restoration, and rehabilitation of the terrain without affecting the drainage and water regimes. The rate of rehabilitation should be similar to rate of mining. The land disturbed should be reshaped for long term use. Mining should be as far as possible be eco-friendly. Integration of rehabilitation strategies with mining plan will enable speedy restoration.
75. Efforts should to taken to aesthetically improve the mine site. Generally, there are two approaches to restoration i.e Ecological approach which allows tolerant species to establish following the succession process allowing pioneer species to establish. The other approach i.e


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

plantation approach is with selected native species are planted. A blend of both methods may be used to restore the site by adding soil humus and mycorrhiza.

76. Action taken for restoration of the site should be specifically mentioned in the EC compliances.

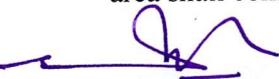
Annexure 'B'

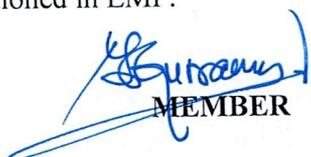
Cluster Management Committee

1. Cluster Management Committee shall be framed which must include all the proponents in the cluster as members including the existing as well as proposed quarry.
2. The members must coordinate among themselves for the effective implementation of EMP as committed including Green Belt Development, Water sprinkling, tree plantation, blasting etc.,
3. The List of members of the committee formed shall be submitted to AD/Mines before the execution of mining lease and the same shall be updated every year to the AD/Mines.
4. Detailed Operational Plan must be submitted which must include the blasting frequency with respect to the nearby quarry situated in the cluster, the usage of haul roads by the individual quarry in the form of route map and network.
5. The committee shall deliberate on risk & emergency management plan, fire safety & evacuation plan and sustainable development goals pertaining to the cluster in a holistic manner especially during natural calamities like intense rain and the mitigation measures considering the inundation of the cluster and evacuation plan.
6. The Cluster Management Committee shall form Environmental Policy to practice sustainable mining in a scientific and systematic manner in accordance with the law. The role played by the committee in implementing the environmental policy devised shall be given in detail in the EIA Report.
7. The committee shall furnish action plan regarding the restoration strategy with respect to the individual quarry falling under the cluster in a holistic manner.
8. The committee shall deliberate on the health of the workers/staff involved in the mining as well as the health of the public in the vicinity.

Agriculture & Agro-Biodiversity

9. Impact on surrounding agricultural fields around the proposed mining Area.
10. Impact on soil flora & vegetation around the project site.
11. Details of type of vegetation including no. of trees & shrubs within the proposed mining area and. If so, transplantation of such vegetation all along the boundary of the proposed mining area shall committed mentioned in EMP.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

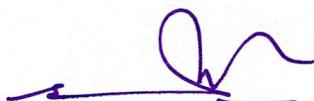
12. The Environmental Impact Assessment should study the agro-biodiversity, agro-forestry, horti-cultural plantations, the natural ecosystem, the soil micro flora, fauna and soil seed banks and suggest measures to maintain the natural Ecosystem.
13. Action should specifically suggest for sustainable management of the area and restoration of ecosystem for flow of goods and services.
14. The project proponent shall study and furnish the impact of project on plantations in adjoining patta lands, Horticulture, Agriculture and livestock.

Forests

15. The project proponent shall detailed study on impact of mining on Reserve forests and free ranging wildlife.
16. The Environmental Impact Assessment should study impact on forest, vegetation, endemic, vulnerable and endangered indigenous flora and fauna.
17. The Environmental Impact Assessment should study impact on standing trees and the existing trees should be numbered and action suggested for protection.
18. The Environmental Impact Assessment should study impact on protected areas, Reserve Forests, National Parks, Corridors and Wildlife pathways, near project site.

Water Environment

19. Hydro-geological study considering the contour map of the water table detailing the number of ground water pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds etc. within 1 km (radius) so as to assess the impacts on the nearby waterbodies due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided, covering the entire mine lease period.
20. Erosion Control measures.
21. Detailed study shall be carried out in regard to impact of mining around the proposed mine lease area on the nearby Villages, Water-bodies/ Rivers, & any ecological fragile areas.
22. The project proponent shall study impact on fish habitats and the food WEB/ food chain in the water body and Reservoir.
23. The project proponent shall study and furnish the details on potential fragmentation impact on natural environment, by the activities.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

24. The project proponent shall study and furnish the impact on aquatic plants and animals in water bodies and possible scars on the landscape, damages to nearby caves, heritage site, and archaeological sites possible land form changes visual and aesthetic impacts.
25. The Terms of Reference should specifically study impact on soil health, soil erosion, the soil physical, chemical components and microbial components.
26. The Environmental Impact Assessment should study on wetlands, water bodies, rivers streams, lakes and farmer sites.
27. The EIA shall include the impact of mining activity on the following:
- a) Hydrothermal/Geothermal effect due to destruction in the Environment.
 - b) Bio-geochemical processes and its foot prints including environmental stress.
 - c) Sediment geochemistry in the surface streams.

Energy

28. The measures taken to control Noise, Air, Water, Dust Control and steps adopted to efficiently utilise the Energy shall be furnished.

Climate Change

29. The Environmental Impact Assessment shall study in detail the carbon emission and also suggest the measures to mitigate carbon emission including development of carbon sinks and temperature reduction including control of other emission and climate mitigation activities.
30. The Environmental Impact Assessment should study impact on climate change, temperature rise, pollution and above soil & below soil carbon stock, soil health and physical, chemical & biological soil features.
31. Impact of mining on pollution leading to GHGs emissions and the impact of the same on the local livelihood.

Mine Closure Plan

32. Detailed Mine Closure Plan covering the entire mine lease period as per precise area communication order issued.

EMP

33. Detailed Environment Management Plan along with adaptation, mitigation & remedial strategies covering the entire mine lease period as per precise area communication order issued and the scope for achieving SDGs.

MEMBER SECRETARY

MEMBER

CHAIRMAN
SEIAA-TN

34. The Environmental Impact Assessment should hold detailed study on EMP with budget for Green belt development and mine closure plan including disaster management plan.

Risk Assessment

35. To furnish risk assessment and management plan including anticipated vulnerabilities during operational and post operational phases of Mining.

Disaster Management Plan

36. To furnish disaster management plan and disaster mitigation measures in regard to all aspects to avoid/reduce vulnerability to hazards & to cope with disaster/untoward accidents in & around the proposed mine lease area due to the proposed method of mining activity & its related activities covering the entire mine lease period as per precise area communication order issued.

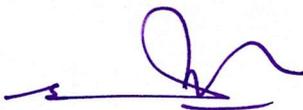
Others

37. The project proponent shall furnish VAO certificate with reference to 300m radius regard to approved habitations, schools, Archaeological sites, Structures, railway lines, roads, water bodies such as streams, odai, vaari, canal, channel, river, lake pond, tank etc.
38. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall address the concerns raised during the public consultation and all the activities proposed shall be part of the Environment Management Plan.
39. The project proponent shall study and furnish the possible pollution due to plastic and microplastic on the environment. The ecological risks and impacts of plastic & microplastics on aquatic environment and fresh water systems due to activities, contemplated during mining may be investigated and reported.

Annexure 'C'

Climate Change

1. The proponent shall adopt strategies to decarbonize the building, reduce carbon footprints and develop strategies for climate proofing and mitigation.
2. The proponent shall adopt strategies to reduce carbon & GHG emissions during operation (operational phase and building materials).
3. The proponent shall adopt methodology to control thermal environment and other shocks in the building.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

4. The proponent shall adopt strategies to ensure the buildings in blocks are not trapping heat to become local urban heat islands.
5. The proponent shall ensure that the building does not create artificial wind tunnels creating cold water and uncomfortable living conditions resulting in health issues.
6. The activities should in no way cause emission and build-up Green House Gases. All actions to be eco-friendly and support sustainable management of the natural resources within and outside the campus premises.
7. The proponent shall ensure that the buildings does not cause any damage to water environment, air quality and should be carbon neutral building.

Health

8. The proponent shall adopt strategies to maintain the health of the inhabitants within and in the vicinity.

Energy

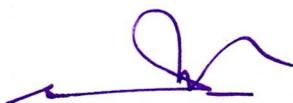
9. The proponent shall adopt strategies to reduce electricity demand and consumption.
10. The proponent shall provide provisions for automated energy efficiency.
11. The proponent shall provide provisions for controlled ventilation and lighting systems.
12. The proponent shall provide adequate capacity of DG set (standby) for the proposed STP so as to ensure continuous and efficient operation.

Regulatory Frameworks

13. The proponent shall effectively implement and strictly adhere to the Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001.
14. The proponent shall provide elevator as per rules CMDA/DTCP.

Database maintenance & audits

15. The database record of environmental conditions of all the events from pre-construction, construction and post-construction should be maintained in digitized format.
16. The proponent should maintain environmental audits to measure and mitigate environmental concerns.



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

Biodiversity

17. The proponent shall ensure that the proposed activities in no way result in the spread of invasive species.
18. The proponent shall adopt sustainability criteria to protect the micro environment from wind turbulences and change in aerodynamics since high rise buildings may stagnate air movements.
19. The proponent shall ensure utmost safety for the existing biodiversity, trees, flora & fauna and the critically endangered species & endangered species shall not disturb under any circumstances.
20. The proponent shall develop building-friendly pest control strategies by using non chemical measures so as to control the pest population thereby not losing beneficial organisms.
21. The proponent shall adopt strategies to prevent birds getting hit by the high buildings.

Safety measures

22. The proponent should develop an emergency response plan & safety evacuation plan (including disabled people) in addition to the disaster management plan.
23. All bio-safety standards, hygienic standards and safety norms of working staff to be strictly followed as stipulated in EIA/EMP.
24. The disaster management/disaster mitigation standards& fire safety standards as prescribed by competent authorities.
25. The proponent shall provide the emergency exit in the buildings.

Water/Sewage

26. The proponent shall ensure that no untreated sewage is let outside the project site under any circumstances. Further, the treated water shall not be disposed off through any other means other than the permitted mode of disposal.
27. The proponent shall provide STP of adequate capacity as committed and shall continuously & efficiently operate STP so as to satisfy the treated sewage discharge standards prescribed by the TNPCB time to time.
28. The proponent shall periodically test the treated sewage the through TNPCB lab /NABL accredited laboratory and submit report to the TNPCB & IRO of MoEF&CC.
29. The proponent shall ensure that provision should be given for proper utilization of recycled water.
30. The project proponent shall adhere to storm water management plan as committed.



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

Parking

31. The project proponent shall provide adequate parking space for visitors of all inmates including clean traffic plan as committed.

Solid waste Management

32. The proponent shall ensure that no form of municipal solid waste shall be disposed outside the proposed project site at any time.
33. The proponent should strictly comply with, Tamil Nadu Government order regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.

EMP

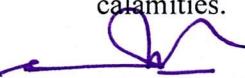
34. The proponent shall strictly adhere to the EIA/EMP report.
35. The proponent shall ensure that the green belt plan is implemented as indicated in EMP. Also, the proponent shall explore possibilities to provide sufficient grass lawns.

Others

36. As per the 'Polluter Pay Principle', the proponent will be held responsible for any environmental damage caused due to the proposed activity including withdrawal of EC and stoppage of work.
37. The project proponent shall adhere to height of the buildings as committed.

Annexure - 'D'

1. Impacts on Energy requirement.
2. Impacts on living System (air ,water ,soil & micro organism).
3. Impacts on terrestrial & aquatic within and surrounding areas.
4. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the CER activities as committed with the action plan.
5. All the construction of Buildings shall be energy efficient and confirm to the green building norms.
6. The proponent shall provide adequate parking facility for vehicles of all the workers & visitors.
7. The proponent shall ensure that no treated or untreated trade effluent/sewage discharged outside the premises under any circumstances.
8. The disaster management and disaster mitigation standards to be seriously adhered to avoid of calamities.



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

9. The proponent shall provide the action taken for reduction of green house gas emissions to support the climatic action to make it sustainable buildings.
10. The project proponent shall furnish the action taken to provide adequate parking space for visitors of all inmates including clean traffic plan.
11. The project proponent shall furnish the action taken to improve water usage efficiency in the building.
12. The project proponent shall conduct detailed study of biodiversity flora & fauna including invasives /endemic vulnerable species.
13. The project proponent shall furnish NOC obtained from competent authority that there is no encroachment of water bodies (including canals).
14. The project proponent shall furnish impact of Green House Gases emissions and climate change likely due to activities.
15. The project proponent shall conduct detailed soil investigation including microflora /fauna.
16. The project proponent shall study impact on livelihoods of locals.
17. The project proponent shall furnish List of trees available in the area.
18. The project proponent shall study impact of activities on water bodies/wetlands.
19. The project proponent shall conduct studies on invasive and alien species



MEMBER SECRETARY



MEMBER

CHAIRMAN
SEIAA-TN

			<p>for 168th SEAC meeting and also our proposal was 398th SELAA Meeting recommended and awarded with Terms of Reference (TOR) Granted vide letter No. Letter No. SELAATN/F.No.7449/SEAC/ToR-778/2020, Dated:06.10.2020</p> <p>In this connection, given the complexities surrounding the public hearing issues and after careful consideration, I have decided to discontinue in the quarrying operation at this time. In the aforementioned reason, we would like to surrender and withdraw the proposal vide Lr. No. SELAA-TN/F. No. 7449/2020, Dated: 20.02.2020. and also, I have withdrawn the application in the Parivesh Portal vide online proposal No. SIA/TN/MIN/41875/2019, Dated: 28.08.2019.</p> <p>I request you to kindly consider the same and This is for your kind information and record please.”</p> <p>Based on the Proponent’s withdrawal request, the subject was placed in the 792nd Authority meeting held on 03.02.2025. The authority noted the Proponent’s request and decided to forward to SEAC for its remarks and recommendation.</p>
2.	Proposed Rough Stone quarry over an extent of 1.50.0Ha in S.F. No. 157 (Part) at Nadupatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu by	10620	Earlier, The subject was placed in 774 th authority meeting held on .10.2024. The authority noted that the subject was appraised in 510 th SEAC meeting held on



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

<p>Thiru.R.Kumar - For Environmental Clearance Request to Reconsideration . (SIA/TN/MIN/439291/2023)</p>	<p>14.11.2024, SEAC has decided not to recommend the proposal for Environmental Clearance.</p> <p>After detailed discussions, the Authority noted the following:</p> <ol style="list-style-type: none"> 1.KML reveals that this project is vulnerable, ecologically sensitive, and will impact agricultural activity and the livelihood of locals. 2.The mining activity may cause soil erosion, changes in underground water, and alteration of drainage patterns. 3.It has been noticed that, the habitation/hamlets are located within 300m radius. <p>SEIAA agrees with the recommendations of SEAC not to approve the proposal for the grant of Environmental Clearance and has decided not to recommend the proposal for the same.</p> <p>In the view of above, the rejection letter has been awarded to the PP vide EC Identification No.EC23C0108TN5762939N dated 29.11.2024.</p> <p>Meanwhile, The PP has requested to reappraise the proposed project vide letter dated 16.12.2024 .</p> <p>Now The subject was placed in the 792nd authority meeting held on 03.02.2025.</p>
--	---


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

			After detailed discussions, The Authority decided to give an opportunity for the PP for personal hearing on 03.03.2025 at 11.00 A.M. and to review the additional details/documents & justification, if any.
3.	Proposed Rough stone quarry lease over an extent of 1.00.0Ha at SF.Nos.146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu by Thiru.T Balu - For Environmental Clearance Request to Reconsideration. (SIA/TN/MIN/431246/2023)	10864	<p>Earlier The subject was placed in the 774th authority meeting held on 27.11.2024. The authority noted that the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. SEAC has decided to not recommend the proposal for the grant of Environmental Clearance for the reasons stated therein.</p> <p>After detailed discussions, the Authority recommended the following:</p> <ol style="list-style-type: none"> 1.KML indicates that this project is vulnerable, ecologically sensitive, and could impact agricultural activities and the livelihoods of local communities. 2. The site is situated close to the Reserve Forest, and as a result, the mining activity is likely to impact the forest. 3.The mining activity may cause soil erosion, changes in underground water, and alteration of drainage patterns. 4.It has been noticed that, the habitation/hamlets are located within 300m radius. <p>SEIAA agrees with the recommendations of SEAC not to approve the proposal for the</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

MINUTES

799th MEETING

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY-TAMIL NADU**

Date:03.03.2025 & 04.03.2025

**MINUTES OF THE 799th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY HELD ON 03.03.2025 & 04.03.2025.**

Agenda No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 798 th meeting of the Authority held on 26.02.2025.		The minutes of the 798 th meeting of the Authority held on 26.02.2025 was confirmed.
1.	Proposed Gravel Quarry over an extent of 1.45.0Ha at S.F.Nos. 134/1, 134/7, 134/13B, 134/13C, 134/13D, 134/14A, 134/14B, 135/3A, 135/5, 135/6, 135/8, 135/9, 135/12, 135/13, 135/14 and 135/15 of Goonipalayam Village, Uthukottai Taluk, Tiruvallur District, Tamil Nadu by Thiru. K. Umamaheswaran -for Environmental Clearance. (SIA/TN/MIN/157405/2017)	7639	<p>The authority noted that the subject was appraised in the 533rd SEAC meeting held on 14.02.2025. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 14,618 m3 of gravel up to the restricted depth of 2m and the annual peak production should not exceed 14,618 m3 of gravel. This is also subject to the conditions imposed by SEAC; normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.</p> <p>1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this</p>

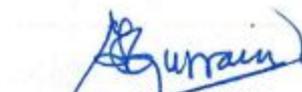

MEMBER SECRETARY

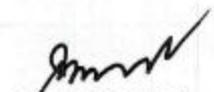

MEMBER


CHAIRMAN
SEIAA-TN

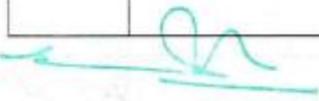
		<p>Environmental Clearance is valid strictly as per the approved mine plan period (1 year).</p> <ol style="list-style-type: none">2. The mining activity should be strictly confined to the approved co-ordinates.3. There should not be any damage to the trees, biodiversity, soil and soil organisms within and outside the project site.4. Activity should not result in soil erosion nor obstruct the waterflow in river, lakes & waterbodies.5. No new roads or structures should be formed for the proposed project activity.6. The activity should not result in fragmentation of water body. The entity of water body should be retained & maintained.7. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented.8. The Mining activities should not impact Agricultural/Horticulture and livelihood around the project area.
--	--	---


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

- | | | |
|--|--|---|
| | | <p>9. The project proponent shall submit a Certified Compliance Report obtained from RO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.</p> <p>10. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCCB, SEIAA & RO of MoEF&CC once in every 6 months.</p> <p>11. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCCB, SEIAA & RO of MoEF&CC.</p> <p>12. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & RO of MoEF&CC.</p> <p>13. The progressive and final mine closure plan including the green belt implementation and Environmental norms should be strictly followed as per the EMP and as per the amount</p> |
|--|--|---|



MEMBER SECRETARY



MEMBER

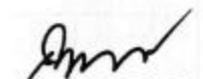


CHAIRMAN
SEIAA-TN

		<p>committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & RO of MoEF&CC.</p> <p>14. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiaatn@gmail.com.</p> <p>15. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the</p>
--	--	---


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

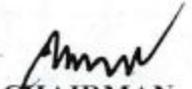
			<p>notice of concerned authorities during inspections.</p> <p>16. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>
2.	<p>Proposed Ordinary Earth Quarry lease over an extent of 1.08.0 Ha at S.F.Nos. 112 (Part), Marambedu Village, Ponneri Taluk, Thiruvallur District, Tamil Nadu by Thiru.U.Kumar - For Environmental Clearance.</p> <p>(SIA/TN/MIN/127415/2019)</p>	7311	<p>The Authority noted that the subject was placed in the 533rd meeting of SEAC held on 14.02.2025. The SEAC has furnished its recommendation for granting Environmental Clearance subject to the conditions stated therein. After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the total quantity of 9,720 m3 of Ordinary Earth up to the depth of 0.90m BGL. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.</p> <p>1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

		<p>Clearance is valid strictly as per the approved mine plan period (60 days).</p> <ol style="list-style-type: none"> 2. This EC is strictly accorded for the Block II of dimensions 180m(L) x 60m(W) x 0.90m(D) as per latitude and longitude of 13°13'36"N to 13°13'41"N and 80°12'11"E to 80°12'18"E respectively for the quantity of 9,720 m³. 3. There should be no disturbances to aquatic biodiversity and migratory birds and wildlife around the project site. 4. The mining activity should be strictly confined to the approved co-ordinates. 5. There should not be any damage to the trees, biodiversity, soil and soil organisms within and outside the project site. 6. Activity should not result in soil erosion nor obstruct the waterflow in river, lakes & waterbodies. 7. No new roads or structures should be formed for the proposed project activity. 8. The activity should not result in fragmentation of water body. The entity of water body should be retained & maintained. 9. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5
--	--	--



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

		<p>years and also during the mine plan period, till the project life so as to review the EC Conditions and to ensure that they have all been adhered to and implemented.</p> <p>10. The Mining activities should not impact Agricultural/Horticulture and livelihood around the project area.</p> <p>11. The project proponent shall submit a Certified Compliance Report obtained from RO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.</p> <p>12. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & RO of MoEF&CC once in every 6 months.</p> <p>13. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & RO of MoEF&CC.</p> <p>14. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report</p>
--	--	---



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

		<p>should be submitted every year to SEIAA & RO of MoEF&CC.</p> <p>15. The progressive and final mine closure plan including the green belt implementation and Environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & RO of MoEF&CC.</p> <p>16. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiaatn@gmail.com.</p> <p>17. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure</p>
--	--	---



MEMBER SECRETARY



MEMBER

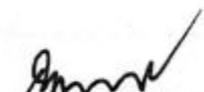


CHAIRMAN
SEIAA-TN

			<p>made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>18. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>
3.	<p>Existing Rough Stone quarry lease over an extent of 1.03.0 Ha in S. F. Nos. 1840/1G, 1840/1J, 1840/1K, 1840/1L, 1840/2A, 1840/2B, 1840/2C and 1840/2G of Thimmarasanaickanur Bit-II Village, Andipatti Taluk, Theni District, Tamil Nadu by Thiru.K. Jeganathan - For Environmental Clearance.</p> <p>(SIA/TN/MIN/432760/2023)</p>	10454	<p>The authority noted that the subject was appraised in the 533rd SEAC meeting held on 14.02.2025. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein. After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 50,301m³ of rough stone up to the depth of 21 m and the annual peak production should not exceed 10,512m³ of rough stone. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and</p>


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

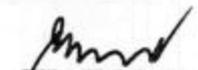
		<p>the conditions in Annexure 'A' of this minutes.</p> <ol style="list-style-type: none"> 1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period. 2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented. 3. The project proponent shall submit a Certified Compliance Report obtained from RO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life. 4. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & RO of MoEF&CC once in every 6 months.
--	--	---



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

		<p>5. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & RO of MoEF&CC.</p> <p>6. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & RO of MoEF&CC.</p> <p>7. The progressive and final mine closure plan including the green belt implementation and Environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & RO of MoEF&CC.</p> <p>8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal</p>
--	--	---



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

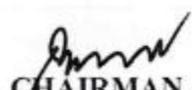
			<p>from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiatn@gmail.com.</p> <p>9. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>10. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>
4.	Existing Multi-Coloured Granite quarry over an extent of 2.52.42 Ha at S.F.Nos. 17/9A, 17/10A (Part), 17/11A, 18/9, 18/10, 18/12, 19/12A, 19/12B1 & 19/12B2 (Part) of Keelamangalam Village, Ottapidaram Taluk, Thoothukudi District, Tamil Nadu by Thiru. G. Gopalakrishnan - For Environmental Clearance.	10212	<p>The authority noted that the subject was placed in the 533rd SEAC meeting held on 14.02.2025. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

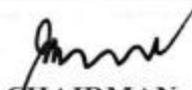
(SIA/TN/MIN/435949/2023)		<p>ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 21,435m³ of RoM which includes Granite recovery of 6,431m³ (@30%) & Rejects of 15,004m³ (@ 70%) up to the maximum depth of 27m BGL and the annual peak production should not exceed 1,296m³ of Granite recovery. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.</p> <ol style="list-style-type: none"> 1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period. 2. The EC granted is valid only for Granite @30% recovery. 3. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine-plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented. 4. The project proponent shall submit a Certified Compliance Report obtained from RO of MoEF&CC to the monitoring, regulatory and other
--------------------------	--	--



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

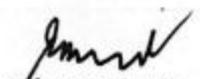
		<p>concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.</p> <ol style="list-style-type: none"> 5. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & RO of MoEF&CC once in every 6 months. 6. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & RO of MoEF&CC. 7. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & RO of MoEF&CC. 8. The progressive and final mine closure plan including the green belt implementation and Environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report
--	--	---



MEMBER SECRETARY

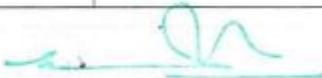


MEMBER



CHAIRMAN
SEIAA-TN

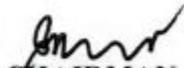
		<p>submitted to TNPCB, SEIAA & RO of MoEF&CC.</p> <p>9. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiaatn@gmail.com.</p> <p>10. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>11. The project proponent shall store/dump the rejects generated within the earmarked area of the project site and utilize the same for mine closure as per the approved mine closure plan.</p>
--	--	--



MEMBER SECRETARY



MEMBER

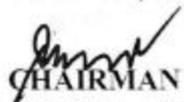


CHAIRMAN
SEIAA-TN

		<p>EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & RO of MoEF&CC.</p> <p>14. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiaatn@gmail.com.</p> <p>15. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p>
--	--	--


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

			16. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).
6.	Proposed Rough Stone and Gravel Quarry over an extent of 1.00.11 Ha of Patta Land in S.F.Nos. 102/2B, of Kodangipalayam Village, Palladam Taluk, Tiruppur District, Tamil Nadu by Thiru. D.R. Karuppusamy - For Terms of Reference (SIA/TN/MIN/488336/2024)	11106	<p>The SEIAA noted that the subject was placed in the 533rd meeting of SEAC held on 14.02.2025. The SEAC has furnished its recommendation for the grant of Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Terms of Reference (ToR) along with Public Hearing for the quantity of 96,110 m³ of Rough Stone & 14,196 m³ of Gravel up to the depth of 32m BGL as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC & normal conditions & the conditions mentioned in 'Annexure B' of this minutes.</p> <p>1. The Public Hearing concerns with respect to impact of mining on water bodies & agriculture should</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

			<p>proposal was rejected based on SEAC recommendations.</p> <p>3. Now, the PP vide letter dated 25.01.2025 has requested to reconsider the proposal.</p> <p>The Authority, after detailed deliberations, noted that the remarks said to have been furnished by the PP in the letter dated 25.01.2025, originally have not been furnished.</p> <p>Hence, the PP may be addressed to furnish the necessary details & documents to process his request.</p>
9.	Existing Limestone Mine lease over an Extent of 4.08.5Ha in S.F.Nos.403/1A, 2, 3, 404/1, 2A, 2B1, 2B2, 2B3, 2B4, 405, 406/1, 2, 407/1A, 1B2/1, 1B2/2, 408/1A, 1B, 1C, 2, 3, 409/1, 2A & 2B of Abishekapatti Village of Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by M/s. Sree Ganapathi Mines – Request for ToR validity Extension.	6563	<p>The Authority noted the following:</p> <ol style="list-style-type: none"> 1. ToR under Violation issued vide Lr.No. SEIAA-TN/F.No.6563/ToR-331/2018 dated 10.05.2018. 2. ToR Validity (Covid-19) Extension issued vide Lr.No. SEIAA-TN/F.No.6563/SEAC/ToR-331/2018/Extn dated 28.11.2022. 3. Further, the PP has applied for Environmental Clearance under violation vide Online Proposal No. SIA/TN/MIN/419826/2023 dated: 24.02.2023. 4. Subsequently, the proposal was placed in the 416th SEAC meeting on 13.10.2023. The SEAC observed that the PP had not carried out the Public Hearing for this proposal involving



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

		<p>mining of major mineral, i.e., Limestone. Since the Public Hearing is mandatory for all mining projects of major mineral category, the SEAC has decided to direct the PP to conduct the Public Hearing (PH) as per the procedure prescribed in EIA Notification, 2006 and submit the minutes of the PH with action plan, for considering the application/proposal towards the grant of EC. Hence the proposal was deferred.</p> <p>5. Now, the PP vide letter dated 13.02.2025 requested to extend the validity of ToR since he is ready to carry out the Public Hearing.</p> <p>The Authority, after detailed discussions, decided to forward the proposal to SEAC for further course of action.</p>
10.	<p>File No:6251</p> <p>Existing Lime stone Quarry over an extent of 1.70.0 ha in S.F.No. 693/1, 693/2, 693/3, 694/4 & 694/7, Sirugudi Village, Natham Taluk, Dindigul District, Tamil Nadu by M/s. Sivam Mines - For Environmental Clearance under Violation.(SIA/TN/MIN/419011/2023)</p> <p>Earlier, the proposal was placed in the 786th meeting of SEIAA held on 07.01.2025. The Authority noted that the subject was placed in the 522nd SEAC Meeting held on 26.12.2024 where the SEAC has furnished its recommendations for grant of Environmental Clearance under Violation to the project subject to the conditions stated therein.</p> <p>The 786th Authority, after detailed discussions, called for the additional particulars from the PP. Now, the PP has furnished the reply vide letter dated 26.02.2025. Hence the proposal was placed in this 799th meeting of SEIAA held on 03.03.2025. The following are the reply furnished by the PP:</p>	



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

S.NO.	QUERY	DETAILS FURNISHED
1	The amount prescribed for Ecological remediation (Rs.14,30,000), natural resource augmentation (Rs.15,30,000) & community resource augmentation (Rs.6,50,000), totalling Rs.36,10,000/-shall be remitted in the form of Bank Guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN.	The proponent has furnished a copy of the bank guarantee submitted to TNPCB along with the affidavit. The details are as follows: a) BG No.925GOPG250565004 dated 25.02.2025 b) BG Amount – Rs.36,10,000/- c) Validity – upto 24.02.2026 d) Bank – Canara Bank
2	The Project Proponent shall carry out the works assigned under Ecological damage, natural resource augmentation and community resource augmentation within a period of one year from the issue of EC. If not, the bank guarantee will be forfeited to TNPCB without further notice.	We ensure that the activities will be completed in one year and the bank guarantee was taken for the period of one year.
3	The PP shall obtain 'No Dues Certificate' from the State Government i.e. Department of Geology & Mining for the penalty levied by the District Collector to the SEIAA.	The proponent has submitted a letter obtained from the Assistant Director, Dept. of Geology and Mining vide Rc.No.618-5/Mines (Lst) 2019 dated 26.11.2024. The Penalty amount of Rs 13,87,500/- paid to the State Government vide Challan no 20241122065354 for the mining operation carried out during the violation period 15.01.2016 to 10.01.2017 without EC.
4	The project proponent shall submit the proof for the action taken by the state	<u>Case Details:</u>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

<p>Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.</p>	<ul style="list-style-type: none"> • Filed at – District Munsif cum Judicial Magistrate Court, Natham, Dindigul • Case Number – 40/2024 • Case Status – The Hon'ble Court has disposed of the case vide its order dated 25.03.2024 by imposing a penalty of Rs. 50,000/- to the proponent. • The proponent has paid the penalty imposed vide Receipt No. 10674190.
--	--

The Authority, after detailed discussions, taking into account the reply furnished by the PP, the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to **grant Environmental Clearance under violation category for the quantity of 66,383 T of ROM which includes 39,830 T of Production @ 60% and 13,277 T of Mineral Rejects @ 20% up to the maximum depth of 22m BGL and the annual peak production should not exceed 8,043 T of Limestone Recovery** as per the approved mining plan. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.

1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
2. **The EC granted is valid only for Limestone @ 60% recovery.**
3. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of **1 year from the date of issue of this EC.** If not, the bank guarantee will be forfeited to TNPCB without further notice.
4. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

as to review the EC conditions and to ensure that they have all been adhered to and implemented.

5. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.
6. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months.
7. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC.
8. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.
9. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.
10. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiatn@gmail.com.
11. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.
12. The project proponent shall store/dump the rejects generated within the earmarked area of the project site and utilize the same for mine closure as per the approved mine closure plan.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

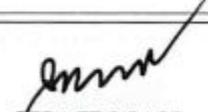
	13. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).										
11.	<p>File No:6254</p> <p>Existing Lime stone Quarry over an extent of 0.94.0 ha in S.F.No. 616/1B (P), 1C,618/1 (P) & 619 of Sirugudi Village, Natham Taluk, Dindigul District Tamil Nadu by M/s. Sivam Mines - For Environmental Clearance Under Violation Category. (SIA/TN/MIN/421419/2023)</p> <p>Earlier, the proposal was placed in the 786th meeting of SEIAA held on 07.01.2025. The Authority noted that the subject was placed in the 522nd SEAC Meeting held on 26.12.2024 where the SEAC has furnished its recommendations for grant of Environmental Clearance under Violation to the project subject to the conditions stated therein.</p> <p>The 786th Authority, after detailed discussions, called for the additional particulars from the PP. Now, the PP has furnished the reply vide letter dated 26.02.2025. Hence the proposal was placed in this 799th meeting of SEIAA held on 03.03.2025. The following are the reply furnished by the PP:</p> <table border="1"> <thead> <tr> <th>S.NO.</th> <th>QUERY</th> <th>DETAILS FURNISHED</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>The amount prescribed for Ecological remediation (Rs.14,30,000), natural resource augmentation (Rs.15,30,000) & community resource augmentation (Rs.6,50,000), totalling Rs.36,10,000/-shall be remitted in the form of Bank Guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN.</td> <td>The proponent has furnished a copy of the bank guarantee submitted to TNPCB along with the affidavit. The details are as follows: a) BG No.925GOPG250565001 dated 25.02.2025 b) BG Amount – Rs.36,10,000/- c) Validity – upto 24.02.2026 d) Bank – Canara Bank</td> </tr> <tr> <td>2</td> <td>The Project Proponent shall carry out the works assigned under Ecological damage, natural resource augmentation and community resource augmentation within a period of one</td> <td>We ensure that the activities will be completed in one year and the bank guarantee was taken for the period of one year.</td> </tr> </tbody> </table>		S.NO.	QUERY	DETAILS FURNISHED	1	The amount prescribed for Ecological remediation (Rs.14,30,000), natural resource augmentation (Rs.15,30,000) & community resource augmentation (Rs.6,50,000), totalling Rs.36,10,000/-shall be remitted in the form of Bank Guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN.	The proponent has furnished a copy of the bank guarantee submitted to TNPCB along with the affidavit. The details are as follows: a) BG No.925GOPG250565001 dated 25.02.2025 b) BG Amount – Rs.36,10,000/- c) Validity – upto 24.02.2026 d) Bank – Canara Bank	2	The Project Proponent shall carry out the works assigned under Ecological damage, natural resource augmentation and community resource augmentation within a period of one	We ensure that the activities will be completed in one year and the bank guarantee was taken for the period of one year.
S.NO.	QUERY	DETAILS FURNISHED									
1	The amount prescribed for Ecological remediation (Rs.14,30,000), natural resource augmentation (Rs.15,30,000) & community resource augmentation (Rs.6,50,000), totalling Rs.36,10,000/-shall be remitted in the form of Bank Guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN.	The proponent has furnished a copy of the bank guarantee submitted to TNPCB along with the affidavit. The details are as follows: a) BG No.925GOPG250565001 dated 25.02.2025 b) BG Amount – Rs.36,10,000/- c) Validity – upto 24.02.2026 d) Bank – Canara Bank									
2	The Project Proponent shall carry out the works assigned under Ecological damage, natural resource augmentation and community resource augmentation within a period of one	We ensure that the activities will be completed in one year and the bank guarantee was taken for the period of one year.									



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

	year from the issue of EC. If not, the bank guarantee will be forfeited to TNPCB without further notice.	
3	The PP shall obtain 'No Dues Certificate' from the State Government i.e. Department of Geology & Mining for the penalty levied by the District Collector to the SEIAA.	The proponent has submitted a letter obtained from the Assistant Director, Dept. of Geology and Mining vide Rc.No.618-2/Mines (Lst) 2019 dated 26.11.2024. The Penalty amount of Rs 20,43,000/- paid to the State Government vide Challan no 20241122065784 for the mining operation carried out during the violation period 15.01.2016 to 10.01.2017 without EC.
4	The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Ac, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.	<p><u>Case Details:</u></p> <ul style="list-style-type: none"> • Filed at – District Munsif cum Judicial Magistrate Court, Natham, Dindigul • Case Number – 41/2024 • Case Status – The Hon'ble Court has disposed of the case vide it's order dated 25.03.2024 by imposing a penalty of Rs. 50,000/- to the proponent. • The proponent has paid the penalty imposed vide Receipt No. 10674196.
<p>The Authority, after detailed discussions, taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance under violation category for the quantity of 37,834 T of ROM including 30,267 T of Production @ 80% and 7,567 T of Mineral Rejects @ 20% up</p>		



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

to the maximum depth of 25m BGL and the annual peak production should not exceed 6,312 T of Limestone Recovery as per the approved mining plan. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.

1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
2. **The EC granted is valid only for Limestone @ 80% recovery.**
3. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of **1 year from the date of issue of this EC.** If not, the bank guarantee will be forfeited to TNPCB without further notice.
4. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented.
5. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.
6. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months.
7. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC.
8. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.
9. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

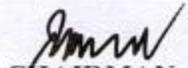
	<p>10. As per the OM vide E. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiatn@gmail.com.</p> <p>11. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>12. The project proponent shall store/dump the rejects generated within the earmarked area of the project site and utilize the same for mine closure as per the approved mine closure plan.</p> <p>13. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "<i>Ek Ped Ma Ke Naam</i>" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>
12.	<p>File No. 6252</p> <p>Proposed existing Lime stone Mines Lease over an extent of 0.94.5Ha at S.F. No.630/1A, 1B, 2, 613/10 & 631/11 of Sirungugi Village, Natham Taluk, Dindigul District, Tamilnadu by M/s. Sivam Mines - For Environmental Clearance.</p> <p>(SIA/TN/MIN/421326/2023)</p> <p>Earlier, the subject was placed in the 786th Authority meeting held on 07.01.2025. The authority noted that the subject was appraised in the 522nd meeting of SEAC held on 26.12.2024 and SEAC has furnished its recommendations to the Authority for granting Environmental Clearance under violation to the project subject to the submission of certain additional particulars to SEIAA.</p> <p>After detailed discussion, the authority decided to defer the proposal and to seek following details:</p> <ol style="list-style-type: none"> 1. The project proponent shall remit the amount prescribed for Ecological remediation (Rs.10.50 Lakhs), natural resource augmentation (Rs.16.10 lakhs), community resource augmentation (Rs.9.50 Lakhs) totaling Rs. 36.10 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit acknowledgement of the same to SEIAA-TN.



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

2. The project proponent shall submit the proof for the **action taken by the State Government/TNPCB** against the project proponent under the provisions of Section 19 of the Environment (Protection) Act 1986 as per the EIA notification dated 14.03.2017 and amended 08.03.2018.
3. The proponent shall obtain '**No Dues Certificate**' from State Government i.e. Department of Geology & Mining and submit the same.

On receipt of PP's reply, the subject is now placed in the 799th Authority meeting held on 03.03.2025. The authority noted the reply furnished by the PP as Follows:

- | | |
|----|---|
| 1. | The Project Proponent shall remit the amount prescribed for ecological remediation (Rs.10.50 Lakhs), natural resource augmentation (Rs.16.10 Lakhs), Community resource augmentation (Rs.9.50 Lakhs) totalling Rs.36.10 Lakhs in the form of bank guarantee to Tamilnadu Pollution Control Board and submit acknowledgement of the same to SEIAA -TN |
|----|---|

Reply:

As per the Direction by the Honourable SEIAA, we have taken the Bank Guarantee for the Amount of Rs 36,10,000 in the Canara Bank The details are as follows:

Bank Guarantee No: 925GOPG250565002

BG issue Date: 25.02.2025

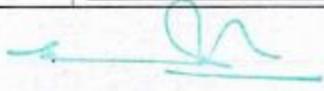
BG Expiry Date 24.02.2026

Bank Guarantee Amount Rs 36,10,000/-

The Bank Guarantee was submitted in the Tamil Nadu Pollution Control Board and got the acknowledgement.

We hereby enclosed the Acknowledgement proof for the submission of Bank Guarantee in TNPCB and Bank Guarantee document as Annexure - I

- | | |
|----|--|
| 2. | The Project Proponent shall submit the proof for the action taken by the state government/TNPCB against the project proponent under the provisions of section 19 of the Environment (Protection) Act 1986 as per the EIA notification dated 14.03.2017 and amended 08.03.2018 |
|----|--|


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

Reply:

The Action taken by the State Government / TNPCB through the District Munsif Cum Judicial Magistrate, Natham – Dindigul District against the project proponent under the provisions of section 19 of the Environment (Protection) Act 1986 as per the EIA notification dated 14.03.2017 and amended 08.03.2018 vide the Scrutiny letter issued by TNPCB vide Proc No.F.NA/RS/DEE/TNPCB/DGL/EIA/EC VIOLATION-4/2023 Dated 22.11.2023 as enclosed and Rs.50,000 penalty has been paid by the project Proponent by the Court order. Case No.42 of 2024 as enclosed as Annexure 2

3. **The Proponent shall obtain 'No Dues Certificate' from the State Government (i.e., Department of Geology & Mining) and submit the same**

The Penalty amount of Rs 8,11,200/- paid to the State Government vide Chellan no 20241122065455 for the mining operation carried out during the violation period 15.01.2016 to 10.01.2017 without EC.

For your kind perusal and favourable consideration, we have enclosed the documents i.e., NOC from the Department of Geology and Mining, Dindigul (Letter No Rc.No. 618-3/Mines (LST)2019 Dated 26.11.2024) and copy of Chellan as Annexure - 3

After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 20,415 Ts of RoM which includes **Limestone recovery of 12,249Ts(@60%) & Rejects of 8,167Ts(@40%) up to the maximum depth of 20m BGL and the annual peak production should not exceed 2,574Ts of Limestone recovery.** This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.

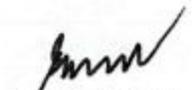
1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.



MEMBER SECRETARY



MEMBER

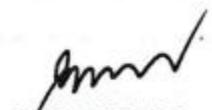


CHAIRMAN
SEIAA-TN

2. The EC granted is valid only for Limestone @60% recovery.
1. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of **1 year from the date of issue of this EC**. If not, the bank guarantee will be forfeited to TNPCB without further notice.
2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented.
3. The project proponent shall submit a Certified Compliance Report obtained from RO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.
4. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & RO of MoEF&CC once in every 6 months.
5. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & RO of MoEF&CC.
6. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & RO of MoEF&CC.
7. The progressive and final mine closure plan including the green belt implementation and Environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & RO of MoEF&CC.
8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiaatn@gmail.com.
9. The amount allocated for EMP should be kept in a separate account and both the capital and


MEMBER SECRETARY

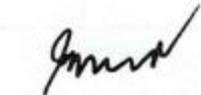

MEMBER


CHAIRMAN
SEIAA-TN

	<p>recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>10. The project proponent shall store/dump the rejects generated within the earmarked area of the project site and utilize the same for mine closure as per the approved mine closure plan.</p> <p>11. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>	
13.	<p>Proposed Rough Stone quarry over an extent of 1.50.0Ha in S.F. No. 157 (Part) at Nadupatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu by Thiru.R.Kumar - For Environmental Clearance Request to Reconsideration . (SIA/TN/MIN/439291/2023)</p>	<p>10620</p> <ol style="list-style-type: none"> 1. Earlier, the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. SEAC has decided not to recommend the proposal for the grant of Environmental Clearance for the reasons stated therein. 2. Subsequently, The subject was placed in the 774th authority meeting held on 27.11.2024. The SEIAA agrees with the recommendations of SEAC not to approve the proposal for the grant of Environmental Clearance and has decided not to recommend the proposal for the same. 3. In this regard, a rejection letter has been issued to the PP Vide EC Identification No. No.EC23C0108TN5762939N dated 29.11.2024. 4. Subsequently, the PP requested to reappraise the proposed project vide letter dated 16.12.2024.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

			<p>5. The subject was then placed in the 792nd authority meeting, held on 03.02.2025. After detailed discussions, The Authority decided to conduct a personal hearing for the PP on 03.03.2025 at 11.00 A.M.</p> <p>6. In this continuation, the PP appeared before the Authority on 03.03.2025 at 11:00 AM. During the personal hearing, the Authority noted that the PP has not furnished any additional documents to reconsider the proposal. The PP requested additional time to submit the documents for reconsideration.</p> <p>Hence, the Authority decided to defer the proposal until the submission of documents by the PP.</p>
14.	Proposed Rough stone quarry lease over an extent of 1.00.0Ha at SF.Nos.146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu by Thiru.T Balu - For Environmental Clearance Request to Reconsideration. (SIA/TN/MIN/431246/2023)	10864	<p>1. Earlier, the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. SEAC has decided not to recommend the proposal for the grant of Environmental Clearance for the reasons stated therein.</p> <p>2. Subsequently, The subject was placed in the 774th authority meeting held on 27.11.2024. The SEIAA agrees with the recommendations of SEAC not to approve the proposal for the grant of Environmental Clearance and has decided not to</p>



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

		<p>recommend the proposal for the same.</p> <p>3. In this regard, a rejection letter has been issued to the PP Vide EC Identification No. EC23C0108TN5871605N dated 29.11.2024.</p> <p>4. Subsequently, the PP requested to reappraise the proposed project vide letter dated 16.12.2024.</p> <p>5. The subject was then placed in the 792nd authority meeting, held on 03 .02.2025. After detailed discussions, The Authority decided to conduct a personal hearing for the PP on 03.03.2025 at 11.00 A.M.</p> <p>6. In this continuation, the PP appeared before the Authority on 03.03.2025 at 11:00 AM. During the personal hearing, the Authority noted that the PP has not furnished any additional documents to reconsider the proposal. The PP requested additional time to submit the documents for reconsideration.</p> <p>Hence, the Authority decided to defer the proposal until the submission of documents by the PP.</p>
--	--	--

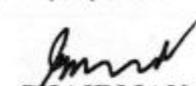
ANNEXURE 'A' – FOR MINING EC

a) EC Compliance:

1. The Environmental Clearance is accorded based on the assurance from the project proponent


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

that there will be full and effective implementation of all the undertakings given in the Application Form, Pre-feasibility Report, mitigation measures as assured in the Environmental Impact Assessment/ Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application.

2. All the conditions as presented by the proponent in the PPT during SEAC appraisal should be addressed in Full.
3. The proponent shall submit Compliance Reports on the status of compliance of the stipulated EC conditions including results of monitored data. It shall be sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA).
4. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

b) Applicable Regulatory Frameworks:

5. The project proponent shall strictly adhere to the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment(Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002, Biological diversity Rules, 2004 & TN Forest Act, 1882 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

c) Safe mining Practices:

6. The AD/DD, Dept. of Geology & Mining shall ensure operation of the proposed quarry after the submission of slope stability study conducted through the reputed research & Academic Institutions such as NIRM, IITs, NITS Anna University, and any CSIR Laboratories, etc., and ensure strict compliance and implementation of bench wise recommendations/action plans as recommended in the scientific slope stability study.
7. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

from forest boundaries or any other ecologically sensitive and archeologically important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.

d) Water Environment– Protection and mitigation measures:

8. The proponent shall ensure that the activity does not disturb the water bodies, neighboring open wells, bore wells and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area nor effect the water quality and water quantity in the water sources.
9. Water level in the nearest dug well in the downstream side of the quarry should be monitored regularly and included in the Compliance Report.
10. Quality of water discharged from the quarry should be monitored regularly as per the norms of State Pollution Control Board and included in the Compliance Report.
11. Rain Water Harvesting facility should be installed as per the prevailing provisions of TNMBR/TNCDBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
12. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA. At any stage, if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
13. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.

e) Air Environment– Protection and mitigation measures:

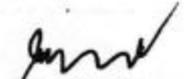
14. The activity should not result in CO₂ release and temperature rise and add to micro climate alternations.
15. The proponent shall ensure that Monitoring is carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.

f) Soil Environment– Protection and mitigation measures:

16. The proponent shall ensure that the operations neither result in loss of soil biological properties


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

and nutrients nor deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community and result in eutrophication of soil and water. Further, the activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health.

17. Bio remediation using microorganisms should be carried out to restore the soil Environment to enable carbon sequestration.
18. The proponent shall ensure that the mine restoration is done using mycorrhizal VAM, vermin composting, Biofertilizers and the topsoil is protected and used in planting activities, site restoration and establishment of green belt in the area to ensure soil health and biodiversity conservation.
19. The top soil shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geotextile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.
20. Activities should not result in invasion of site by exotic and alien plant and animal species and disturb the native biodiversity and soil micro flora and fauna.

g) Noise Environment– Protection and mitigation measures:

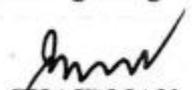
21. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines. The activity of the proponent should not effect the biological clock of the villages resulting in stress, sleeping disorders affecting health.

h) Biodiversity - Protection and mitigation measures:

22. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological Environment and other natural resources due to the mining activities.
23. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone. The proponent shall ensure that the activities in no way result in disturbance to forest and trees in vicinity. The proponent shall ensure that the activity does not disturb the movement of grazing


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

animals and free ranging wildlife. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem. The proponent shall ensure that the activities do not disturb the resident and migratory birds. The proponent shall ensure that the activities do not disturb the vegetation and wildlife in the adjoining reserve forests and areas around. Also, the activities should not disturb the agro biodiversity, agro farms, green lands and grazing fields of all types. Actions to be taken to promote agroforestry, mixed plants to support biodiversity conservation in the mine restoration effort.

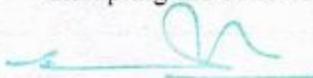
24. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.

i) Climate Change:

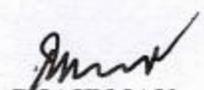
25. There should be least disturbance to landscape resulting in land use change, contamination and alteration of soil profiles leading to Climate Change.
26. Operations should not result in GHG releases and extra power consumption leading to Climate Change.
27. Mining through operational efficiency, better electrification, energy use, solar usage, use of renewable energy should try to decarbonize the operations.
28. Mining should not result in water loss from evaporation, leaks and wastage and should support to improve the ground water.
29. Mining activity should be flood proof with designs and the drainage, pumping techniques shall ensure climate-proofing and socio-economic wellbeing in the area and vicinity.

j) Reserve Forests & Protected Areas:

30. The activities should provide nature-based support and solutions for forest protection and wildlife conservation.
31. The project activities should neither result in forest fires, encroachments nor create forest fragmentation and disruption of forest corridors and alter the geodiversity and geological heritage of the area.
32. There should be no disturbance to the freshwater flow from the forest impacting the water table and wetlands.
33. The project proponent should support all activities of the forest department in creating awareness to local communities on forest conservation.
34. The activities should not result in temperature rise due to increased fossil fuels usage disrupting the behaviour of wildlife and flora.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

35. The activities should support and recognise the rights and roles of indigenous people and local communities and also support sustainable development.
36. The project activities should support the use of renewables for carbon capture and carbon storage in the project site and forest surrounds.
37. The project activities should not result in changes in forest structure, habitats and genetic diversity within forests.

k) Green Belt Development:

38. The proponent shall ensure that in the green belt development more indigenous trees species as suggested in Appendix of SEAC Minutes are planted and that the area is restored and rehabilitated with native trees .

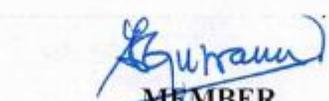
l) Workers and their protection:

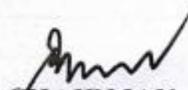
39. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.
40. The proponent has to provide insurance protection to the workers and the working hours and wages shall be implemented/enforced as per the Mines Act, 1952 in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.

m) Transportation:

41. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the Environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centres.


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

42. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

n) Storage of wastes

43. The project proponent shall store/dump the waste generated within the earmarked area of the project site for mine closure as per the approved mining plan.

o) CER/EMP:

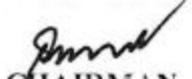
44. The CER should be fully Implemented and fact reflected in the Half-yearly compliance report.
45. The EMP shall also be implemented in consultation with local self-government institutions & Govt. departments as indicated in SEAC meeting.

p) Directions for Reclamation of mine sites:

46. The mining closure plan should strictly adhere to appropriate soil rehabilitation measures to ensure ecological stability of the area. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration. The proponent shall ensure that the mine closure plan is followed as per the mining plan and the mine restoration should be done with native species, and site restored to near original status. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.
47. A crucial factor for success of reclamation site is to select sustainable species to enable develop a self-sustaining eco system. Species selected should easily establish, grow rapidly, and possess good crown and preferably be native species. Species to be planted in the boundary of project site should be un palatable for cattle's/ goats and should have proven capacity to add leaf-litter to soil and decompose. The species planted should be adaptable to the site conditions. Should be preferably pioneer species, deciduous in nature to allow maximum leaf-litter, have


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

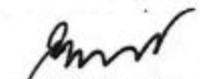
- deep root system, fix atmospheric nitrogen and improve soil productivity. Species selected should have the ability to tolerate altered pH and toxicity of the site. They should be capable of meeting requirements of local people in regard to fuel fodder and should be able to attract birds, bees and butterflies. The species should be planted in mixed association.
48. Top soil with a mix of beneficial microbes (Bacteria/Fungi) to be used for reclamation of mine spoils. AM Fungi (Arbuscular mycorrhizal fungi), plant growth promoting Rhizobacteria and nitrogen fixing bacteria to be utilized. Soil and moisture conservation and water harvesting structures to be used wherever possible for early amelioration and restoration of site. Top soil is most important for successful rehabilitation of mined sites. Topsoil contains majority of seeds and plant propagation, soil microorganism, Organic matter and plant nutrients. Wherever possible the topsoil should be immediately used in the area of the land form reconstruction, to pre mining conditions.
49. Overburdens may be analyzed and tested for soil characteristics and used in the site for revegetation. Wherever possible seeds, rhizome, bulbs, etc., of pioneering species should be collected, preserved and used in restoring the site. Native grasses seeds may be used as colonizers and soil binders, to prevent erosion and allow diverse self-sustaining plant communities to establish. Grasses may offer superior tolerance to drought, and climatic stresses.
50. Reclamation involves planned topographical reconstruction of site. Care to be taken to minimize erosion and runoff. Topsoil should have necessary physical, chemical, ecological, properties and therefore should be stored with precautions and utilized for reclamation process. Stocked topsoil should be stabilized using grasses to protect from wind. Seeds of various indigenous and local species may be broadcast after topsoil and treated overburden are spread. Alkaline soils, acidic soils, Saline soils should be suitably treated/amended using green manure, mulches, farmyard manure to increase organic carbon. The efforts should be taken to landscape and use the land post mining. The EMP and mine closure plan should provide adequate budget for re-establishing the site to pre-mining conditions. Effective steps should be taken for utilization of overburden. Mine waste to be used for backfilling, reclamation, restoration, and rehabilitation of the terrain without affecting the drainage and water regimes. The rate of rehabilitation should be similar to rate of mining. Efforts should be taken to aesthetically improve the mine site. Action taken for restoration of the site should be specifically mentioned in the EC compliances.



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

MINUTES

805th MEETING

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY-TAMIL NADU**

Date:03.04.2025

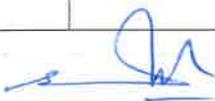
	<p>10. The amount allocated for EMP should be kept in a separate account, and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>11. The project proponent shall store/dump the rejects generated within the earmarked area of the project site and utilize the same for mine closure as per the approved mine closure plan.</p> <p>12. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign “<i>Ek Ped Ma Ke Naam</i>” and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>		
9.	<p>Proposed Rough stone quarry lease over an extent of 1.00.0Ha at SF.Nos.146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu by Thiru.T Balu - For Environmental Clearance Request to Reconsideration. (SIA/TN/MIN/431246/2023)</p>	10864	<p>Earlier The subject was placed in the 774th authority meeting held on 27.11.2024. The authority noted that the subject was appraised in the 510th meeting of SEAC held on 14.11.2024. SEAC has decided to not recommend the proposal for the grant of Environmental Clearance for the reasons stated therein.</p> <p>After detailed discussions, the Authority recommended the following:</p> <p>1.KML indicates that this project is vulnerable, ecologically sensitive, and could impact agricultural activities and the livelihoods of local communities.</p> <p>2. The site is situated close to the Reserve Forest, and as a result, the mining activity is likely to impact the forest.</p>


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

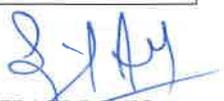
		<p>3.The mining activity may cause soil erosion, changes in underground water, and alteration of drainage patterns.</p> <p>4.It has been noticed that, the habitation/hamlets are located within 300m radius.</p> <p>SEIAA agrees with the recommendations of SEAC not to approve the proposal for the grant of Environmental Clearance and has decided not to recommend the proposal for the same.</p> <p>In the view of above, The rejection letter has been awarded to the PP Vide EC Identification No. EC23C0108TN5871605N dated 29.11.2024.</p> <p>Meanwhile, The PP has requested to reappraise the proposed project vide letter dated 16.12.2024 .</p> <p>The subject was then placed in the 792nd authority meeting, held on 03 .02.2025. After detailed discussions, The Authority decided to conduct a personal hearing for the PP on 03.03.2025 at 11.00 A.M.</p> <p>In this continuation, the PP attended a personal hearing on 03.03.2025 at 11:00 AM in front of the Authority. During the personal hearing, the Authority noted that the PP had not furnished any additional documents to reconsider the proposal. Meanwhile, the PP requested additional</p>
--	--	--



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

			<p>time to submit the documents for reconsideration. In this regard, the Authority decided to grant the PP 15 days to submit the additional documents. Hence, the decision on the file is deferred.</p> <p>The subject was now placed in the 805th authority meeting held on 03.04.2025. The Authority <i>examined</i> the reply submitted by the PP. After detailed deliberations, the Authority decided to reject the request of the proponent as dwelling units & Houses are located within 300m radius from the proposed project site.</p>
10.	Proposed Construction of Residential Building with club house at Old S.F.No. 267/1 & New S.F.Nos. 267/1A1, 268, 269/2 of Manimangalam 'A' Village, Kundrathur Taluk, Kancheepuram District, Tamil Nadu by M/s. R.K. Estates - For Environmental Clearance under Violation category. (SIA/TN/INFRA2/487715/2024)	11084	<p>The subject was placed in the 797th authority meeting held on 25.02.2025. The authority noted that this proposal was placed for appraisal in 531th meeting of SEAC held on 07.02.2025. SEAC has furnished its recommendations for granting Terms of Reference under violation category subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority decided to call for the following details,</p> <p>1. The proponent shall submit an Affidavit before the issuance of Violation ToR to SEIAA-TN stating that the construction operations will remain suspended till they obtain the EC granted by the SEIAA.</p> <p>In the view of above, Authority decided to consider the proposal after obtaining the above said particulars from the Project</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN



**THIRU. A.R. RAHUL NADH,
I.A.S.,
MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY-TAMILNADU**

METROS (CMRL), 9th Floor,
No.327, Anna Salai,
Nandanam,
Chennai - 600 035.

Letter No. SEIAA-TN/F.No.10864/2024 dated: 05-06-2025

To

Thiru.T Balu,
S/o. Thangavelu,
No.245, Arthanary Goundar Street,
Meyyanur,
Salem District -636 004

Sir,

Sub: SEIAA-TN - Proposed Rough stone quarry lease over an extent of 1.00.0Ha at SF.Nos. 146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu - under 1(a) Mining projects of the schedule of the EIA Notification, 2006 - Not recommended - Closed and Recorded - Intimation-Regarding.

- Ref:
1. Online Proposal No. SIA/TN/MIN/431246/2023, Dated: 05.06.2024
 2. Application for Environmental Clearance Dated: 09.05.2024
 3. Minutes of the 473rd Meeting of SEAC held on 06.06.2024
 4. Proponent reply dated: 03.10.2024
 5. Minutes of the 510th Meeting of SEAC held on 14.11.2024
 6. Minutes of the 774th meeting of SEIAA held on 27.11.2024
 7. Rejection letter issued Vide EC Identification No. EC23C0108TN5871605N, dated 29.11.2024.
 8. Representation letter given to the SEIAA for the re-consideration on 16.12.2024
 9. Minutes of the 792nd meeting of SEIAA held on 03.02.2025
 10. Personnel hearing at SEIAA held on 03.03.2025
 11. Minutes of the 799th meeting of SEIAA held on 03.03.2025

12. Proponent's reply dated:15.03.2025
13. Minutes of the 805th meeting of SEIAA held on 03.04.2025

I invite your kind attention to the references cited above, wherein you have submitted an application seeking Environmental Clearance for the proposed rough stone quarry lease over an extent of 1.00.0 Ha at S.F. No. 146/2 (Part) of Deevattipatti Village, Kadayampatti Taluk, Salem District, Tamil Nadu.

Your proposal was rejected vide ref.5th, 6th & 7th cited.

Subsequently, you have given a representation to re-consider your rejected proposal vide.8th cited.

Your request was placed in the 792nd Authority Meeting held on 03.02.2025. After further discussions, the Authority resolved to conduct a **personal hearing** for on 03.03.2025 at 11:00 A.M.

Accordingly, you attended the personal hearing on the scheduled date. During the personal hearing, it was observed that no new or additional documents were furnished to support reconsideration. However, you requested further time to submit the necessary documents. In view of this, the Authority granted **15 days** for the submission of additional documents and deferred the decision.

Subsequently, a reply was received from you vide ref.12th cited. Your reply was placed in the 805th Authority Meeting held on 03.04.2025. Upon reviewing the documents submitted by you, the Authority concluded that **dwelling units and houses are located within a 300-meter radius** of the proposed site. After detailed deliberations, the Authority again decided to **reject the request** for Environmental Clearance.

In light of the above, it is hereby informed that your representation received vide ref.8th cited is rejected for the aforementioned reasons and is hereby closed and recorded accordingly.

A.R RAHUL NADH IAS.

**MEMBER SECRETARY
SEIAA-TN**

Untitled Map

Write a description for your map.

103

Legend

- ?????????? ???? ??????
- Feature 1
- RG BLUE METALS
- Thirumurugan PVC Pipes

Thirumurugan PVC Pipes

ஸ்ரீ...

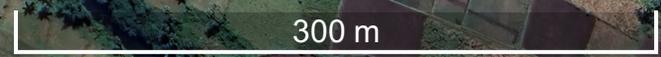
தோண்டப்பட்ட போயர் தேர்வு

Kaliyamman Temple

Overhead Water Tank

Google Earth

Image © 2025 Airbus



**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.10 of 2025 (SZ)**

T. Balu,

... Appellant

Vs

1. State Level Environment Impact
Assessment Authority (SEIAA),

... Respondents

Counter Affidavit Filed on Behalf
of Seiaa – Tamil Nadu, The 1st
Respondent

COUNSEL FOR 1ST RESPONDENT

S. SAI SATHYAJITH